The House reassembled after lunch at thirtysix minutes past two of the clock, THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH) in the Chair.

SHORT DURATIONDISCUSSION SITUATION ARISINGOUT OF THEGOVERNMENT'SDECISION TO IMPLEMENT THE RECOM-MENDATIONS OF THE MANDAL COMMISSION—Contd.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Before we start the debate I want to say

पांच मिनट की देरी हुई इसलिये कि कोई मंत्री महोदय यहां उपस्थित नहीं थे। मैं अनुरोध करना चाहुंगा सरकार से ग्रार विशेषकर मंत्री महोदयों से कि सदन की गरिमा को देखते हये ठीक समय पर वर्ष श्राकर स्थान लिया करें।

श्री ग्रटल बिहारी वाजपेयी: ग्राप अनुरोध न करें, इनको फटकार लगाइये।

एक सम्मानित सदस्य: इनका अनुरोध ही व्यवस्था हो गर्य।।

GOPALSAMY: SHRI V. Mr. Vice-Chairman, I am thankful to you for giving me this opportunity to participate to this important discussion. I am proud to participate in this debate as I belong to a State which has been spearheading the cause of Backward Classs for many decades; I am proud as I belong to a movement which has been pioneering the cause of Backward Classes since 1912, a movement which has recently celebrated its Diamond Jubilee. Of course, the greatest champion of social justice, Thanthai Periyar, was a staunch lieutenant of the Congress Party. But when he moved a resolution in the conference at Kancheepuram for communal representation and it was opposed and defeated, he had to leave the Congress Party, Today in the morning I was listening

with rapt attention to the speeches made by my esteemed colleague, Mr. Atal Bihari Va payee, and others. The question of economic criteria was put forth and is being echoed today in some quarters. Here it will be pertinent on my part to quote the evidence given by important persons, eminent persons, before the Mandal Commission itself. I am quoting from page 45 of the Mandal Commission Report. Here is an eminent person who gives his opinion as evident before the Mandal Commission. I quote: "The acceptance of economic criteria would give a setback to other back-ward classes."

"The lists of OBC already drawn up by several State Governments have been, in most cases, already tested. He was also of the view that in addition to reservation at the time of initial recruitment, there should be three to four per cent reservation for promotion posts also.'

Who is this eminent person who is saying this?

THE MINISTER OF STEEL AND MINES WITH ADDI-AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAM) SWAMI): He is sitting just in front of you.

SHRI V. GOPALSAMY: He is the champion of the backward classes, the then Law Minister of this country and the Leader of the Opposition today, Mr. Shiv Shanker. It is this statement, Sir. It has come from the very core of his heart. I would applaud and appreciate him- because what he had stated that day in his evidence before the Mandal Commission has come from the bottom of his heart. With regard to economic criteria, some people who are confused themselves have purposely tried to confuse others also. I would like to

69 Short Duration know one thing from the Opposition benches. What is the official view of the Congress(I) Party on this? Are they for economic criteria or not? They should spell it out very clearly because Mr. Rajiv Gandhi, the President of the Congress(I), has stated that he is for economic criteria. So, they say, "economic criteria". I would like to pose one question to them. Would the Cdngress(I) leaders come forward and state publicly in the State of Tamil Nadu that economic criteria should be imposed? Have they got the audacity and guts to say that? No. They would not say, they would not dare. But Mr. Rajiv Gandhi is stating that economic criteria should be introduced. When you give concessions to the backward classes, when you give job opportunities to them, you oppose and say that economic criteria should be implemented. But the then Law Minister, Mr. Shiv Shanker, himself had stated before the Mandal Commission itself in his evidence something which is against the economic criteria which has come from the core of his heart.

Congress(I) Members the that economic criteria should not be taken into account in the case of the Scheduled Castes and Scheduled Tribes, then why do they say that for the backward classes? I would like to ask the Members belonging to the Congress(I), who have go! sympathy for the backward classes who have been oppressed lor thousands of years: If you say that economic criteria should not be applied to the Scheduled Castes and Scheduled Tribes, then why do you say that it should be taken into account in the case of the backward classes? Sir, I would like to know whether the Congress(I)

Party is prepared to make a statement

They say that economic criteria should be taken into account. I

would Ike to know whether they

are prepared to say that it should

should be taken into account as far

as the Scheduled Castes and Sche-

duled Tribes are concerned. They

say, "No". If they say "No" if

in the State of Tamil Nadu or in the State of Maharasthra or in the State of Andhra Pradesh that the Mandal Commission Report should not be implemented. I would like to know whether the Congress(I) Party has ceased to be a national party and become a re-gional party. Is it a national party or a State party? Why are you adopting double standards? You speak in one voice m Tamil Nadu and in a different voice in Delhi. That is why, I think, honourable Member of the other House is going on a fast unto death. For what? That is what they should spell out. They should spell out their policy very clearly. Would they say that the Mandal Commission Report should not be implemented? I can accuse the Congress(I) Party that they were not prepared to implement the Mandal Commission Report, that they were not prepared to give justice, a new deal, to the backward classes and that is why for eight long years the Mandal Commission Report was gathering dust. Here the Parliament witnessed a historic occasion on the 7th August 1990, when the hon. Prime Minister of India announced that the Mandal Commission Report will be implemented. It is a red letter day. But today a member of the Congress Party, a former Minister, says: he has to reverse the decision, reconsider the decision, announced on the 7th August.

Sir, the chief of the Karnataka Congress Party says that he is against the implementation of the Mandal Commission Report. What about Maharasthra, because Mr. S.B. Chavan was telling that the agitation is taking place only in the non-Congress(I) ruled but not in the Congress-ruled States. What is the reason?

[Shri V. Gopalsamy]

71

Sir, the backward class movement has got its impact in the southern Pradesh, Kerala, Statein Andhra and Tamil Nadu, and Karnataka also in Maharasthra. So there cannot be an agitation against the Mandal Commission. They do not, therefore, open their mouths thore. But in the Hindi belt they come and support the agitation. when the previous Government of Tamil Nadu introduced the economic criteria, nine thousand income ceiling, the Congress Party, along with the DMK, opposed the announce-ment of the then Government. Now, here they come, their leader comes and advocates in the other House of Parliament: they are for economic criteria. It is nothing but hypocrisy. It is nothing but double standard. Sir, if the economic criteria have to be taken into consideration—Mr. Mandal himself was very careful—I would say that who have not the Members thoroughly read the Mandal Commission Report, are confusing others. The Mandal Commission Report is very clear. Mr. Mandal has taken into consideration, when he was enlisting the backward class list, this factor also along with social and educational backwardness. I quote from page 52, para 11.23:

"As a result of the above exercise, the Commission evolved eleven 'Indicators' or 'criteria' for determining social and educational backwardness. These 11 'Indicators' were grouped under three broad heads, i.e. Social, Educational and Economic...

Under the heading 'Economic'— I quote again:

"Castes/Classes where the average value of family assets is at least 25 per cent below the State average.

Castes/Classes where the number ol families living in Kuccha houses

is at least 25 per cent above the State average.

Castes/Classes where the source of drinking water is beyond half a kilometer for more than 50 per cent of the households.

Castes/Classes where the number of households having taken consumption loan is at least 25 per cent above the State average.'

(Time bell rings)

Just now I have started my speech. And you are ringing the bell.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): No, no, You continue. Only I was seeing your time here. Therefore, I was only giving you a warning.

AN HON. MEMBER: It is, only a friendly warning. (Interruptions).

SHRI V. GOPALSAMY: So this factor be also taken into consideration.

Sir, some people advocate merit theories. What is merit? Here in this country there are three great Epics: Ramayana, Mahabharata and Bhagwat Gita. Who was Valmiki, the author of Ramayana? Who was he? He was a hunter. He belonged to a backward class. Who was the author of Mahabharata? Vyas. Who was he? A fisherman. He belonged to a backward class. Who was the author of Bhagwat Gita? Krishna, a Yadav—another backward class. What is your theory of merit? What do the backward classes lack? They lack the opportunity. All these years they were denied the opportunity. And for the first time the National Front Government opened the doors of opportunity. Now, you, raise a hue

and cry about merit. Sir, there was another type of reservation all these years. People belonging to the backward classes could not enter certain areas. That is why Ekalavya had to lose his thumb and Sambuka had to lose his neck. It is because they had encroached upon the areas of reservation where the backward class people were denied permission. Therefore, Ekalavya and Sambuka had to lose their thumb and neck respectively. Today the times are different. Nobody can cut the thumb of Ekalavya. But there are people who are instigating the agitation.

Sir, they say that this caste factor should not be taken into consideration and only merit factor should be taken into consideration. They put forward- this concept against the backward class people. But I would like to ask one question. If a man coming from the Scheduled Castes, Scheduled Tribes or Backward Classes becomes a master in religious concepts and agamas, would these people permit him to go into the garbha graha and become an archaka? Then they will say that since he is from the Scheduled Castes or from the Backward Classes, he cannot enter that place. They will not talk of merit. They will say that because he comes from a particular caste, he cannot perform such poojas, It is nothing but hypocrisy. If you talk of merit, would you permit these people to enter the garbha graha and perform the poojas?

They say that the implementation of the Mandal Commission report will not solve the unemployment problem. We are not of the view that the implementation of the Mandal Commission report will solve the unemployment problem.

SHRI M. PALANIYANDI (Tamil Nadu): You put these questions to the Janata Dal.

SHRI V. GOPALSAMY: You are from Tamil Nadu. You are for the backward classes. I know that. You are a good man. You are for the backward classes. You are from the Tamil Nadu Congress. You cannot speak against the Backward Classes. Even Mr. Rajiv Gandhi cannot speak there.

SHRI M. PALANIYANDI: I want to clarify one thing. You asked whether we would come and tell the people about our All-India Congress Committee Resolution. Definitely we will go and tell the people.

SHRI V. GOPALSAMY: Would your Vasant Sathe go to the Marina Beach and say that we have to withdraw the Mandal Commission report or otherwise I will observe a fast unto death? {Interruptions} It is nothing but hypocrisy. (Interruptions).

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): You please continue your speach.

SHRI V. GOPALSAMY: You are from the Backward Classes. I know that you are a good man. I am not speaking against you.

{Interruptions}

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Please take your seat. I am not allowing anybody to interrupt. (Interruptions) Mr. Gopalsamy, please don't get agitated. Continue your speech.

SHRI S. JAIPAL REDDY: They are supporting the Mandal Commission but Rajiv Gandhi is opposing it.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Let him complete his speech.

'75

SHRI V. GOPALSAMY: Sir, they are not beggars to get some doles. They should have a proper representation in the power structure. That is the point. They should have a say in all branches of power structure and in all classes of the bureaucracy. But that has been denied to them all these years. This is our demand.

Sir, if we consider just one of the recommendations of the Mandal Commission, we would clearly understand how unfair the opportunities have been for the Backward Classes, the Scheduled Castes and the Scheduled Tribes in the Central Government employment. The number of Class I officers in the Finance Department of the Central Government is 1008. If 22.5 per cent had been reserved for the Scheduled Castes and Scheduled Tribes, then the number of employees should have been 227. But only 66 have been appointed. If 27 per cent had been reserved for Backward Classes, then 272 should have been appointed. But now only one has been appointed out of 1,008 in this one department itself. The Upper classes have already secured 941 jobs. That is why, Sir, the Class I officers had the guts and the audacity to challenge the Constitution itself. They say, the very reservation system itself should be abolished, the reservation for the Scheduled Castes and the Scheduled Tribes should also be abolished. What amount of audacity have they got to challenge the Constitution, to challenge the Parliament? Today, Mr. Vajpayee was making a very good speech. He was praising Ambedkar also. Sir, we are celebrating the Centenary of Ambedkar. But the Class I officers have got the guts to say that the entire reservation system should be abolished. I urge upon the . Government to take immediate action against these people. When the

Members of Parliament passed the laws, the Constituent Assembly framed the Constitution, these officers have got the guts to challenge the Constitution itself. I would say that these people should be put behind bars. The Government should take disciplinary action against these people.

Sir, they say that the Supreme Court has to give the verdict. I do not want to say anything about the verdict to be given by the Supreme Court. But as on date, in many States, the reservation facility is enjoyed by the people, by the Backward Classes by more than 50 per cent. In our State, it is 69 per cent. So, when the people are enjoying the benefit already in so many States, how could a Supreme forum go against it when the facility is already enjoyed by the Backward Classes? Sir, hypothetically, I say that if it is strick down by the Supreme Court, what will happen? What happened in the year 1951 when the Communal representation was given by the Madras State Government? It was challenged in the court. It was struck down. Then Thanthai Periyar and Arignar Anna stood shoulder to shoulder. Tamil Nadu was in upheaval. There was agitation. That brought the First Amendment to the Constitution. This is fact stated by Pandit Jawaharlal Nehru. I quote: "You know what was the immediate cause for bringing the First Amendment to the Constitution. You all know that there are certain happenings in Madras State which led us to make this Amendment." What does it mean? Because there was agitation, Pandit Nehru said that the First Amendment was introduced. Suppose, if the Supreme Court says... (*Interruptions*)

SHRI S. K. T. RAMACHAN-DRAN: Why don't you take the name of Kamaraj? He was...

(Interruptions)

SHRI V. GOPALSAMY: I have got respect for Mr. Kamaraj. At that time, Kumaraswamy Raja was the Chief Minister.

(Interruptions)

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Please take your seat.

SHRI V. GOPALSWAMY: I have got great respect for Mr. Kamaraj. But, at that time, Mr. Kumaraswamy Raja was the Chief Minister of Madras State and not Mr. Kamaraj. But, Mr. Kamaraj always had the sympathy for the Backward Classes. He supported the Backward Classes movement.

SHRI S. K. T. RAMACHAN-DRAN: At the instance of Kamaraj alone, there was the amendment.

(Interruptions)

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): I request you not to interrupt. Please take your seat.

SHRI V. GOPALSAMY: You are at liberty to have your own opinion.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Mr. Gopalsamy, now you have to conclude your speech.

SHRI V. GOPALSAMY: It is a very important thing, Sir.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): But you have taken more than your allotted time.

SHRI V. GOPALSAMY: Sir, I am not speaking any irrelevant thing on this. Some of the pspeakers are raising irrelevant issues. I am speaking on the Mandal Commission, Therefore, Sir, if the Supreme Court says 'no', what happen ? What happened—in 1951? There was agitation. Now, you say that some

people committed self-immolation, there is agitation in the North, there is agitation Delhi. in and it should be withdrawn. demand that The is the 3.00 P.M. report should be drawn. Then, I would withthat there will be agitation by the backward class people and there will be nothing wrong in it. They are keeping quiet now. They are like sleeping giants. Then, there will be agitation. You know what happened earlier. Youth committed self-immolation in the year 1965. Eight youth committed self-immolation. Bodies were aflame, thousands were killed.

I would like to give a warning. I would warn those vested interests who are abetting and instigating this agitation. There will be a counteragitation to defend the cause of the backward classes. Then, rivers of blood would flow through the whole country. Don't think that there is no spokesman for the backward classes.

I am not here to find fault with the students. But the students have been thoroughly misguided and misled. By whom? By vested interests. (Interruptions) Yes.

Mr. Chavan, when he was speaking, said that there have been so many deaths in Delhi. I would like to ask him. What happened in the year 1984? Thousands of people were killed in Delhi, in the streets of Delhi. Kerosene and petrol were poured on them and they were set ablaze. Thousands were killed. But at that time, the then Prime Minister tried to justify the carnage, tried to justify the holocaust, saying When a big tree falls, the earth is bound to shake'. This was the sort of attitude. Who were the guilty people? Who were behind the 1984 riots? Some retired Supreme Court judges gave a report. According to that report, some top people of the Congress(I) Party were behind I the riots. The very same people,

who were behind the 1984 riots. who were behind the 1984 holocaust are not instigating the agitation in Delhi. This is my accusation. (Interruptions)

SHRI **AHMAD** SHABBIR SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir): It is a serious allegation.

SHRI V. GOPALSAMY: It is a sincere allegation. (Interruptions)

SHRI JAGESH DESAI: Mr. Vice-Chairman, Sir, I take strong objection to this. He is accusing the Congress(I) Party, that it is behind this. This should not go on record. Either he should withdraw it, or, it should be expunged. (Interruptions) What right has he got to make such an allegation. (Interruptions)

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH) Mr. Gopalsamy, kindly conclude now. (Interruptions)

SHRI V. GOPALSAMY: Sir, we have shown to the whole country...

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): You have made your point. Please conclude now. (Interruptions)

SHRI V. GOPALSAMY: I am saying that those people who were behind the 1984 riots are, today, instigating the student riots in Delhi. (Interruptions)

Sir, I pay my homage to all those students who committed self-immolation, who have laid down their lives. At the same time, a disturbing news-item appeared in the press. One student who was alleged to have committed self-immolation gave a dying declaration to the effect that he was surrounded by some agitators, petrol was

poured on him and he was ablaze. This also appeared in the Press. Every day, thousands of rupees are being spent by the Congress(I) Party in instigating the agitation, according to reliable —information. Sir, we have shown to the whole world.. (Interruptions)

Discussion

SHRI V. NARAYANASAMY: Sir, he is making a wild allegation. He is instigating a class war, (Interruptions)

SHRI S.K.T. RAMACHAN-DRAN: He should substantiate his allegation.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Mr. Gopalsamy, you have to conclude now. You have taken fifteen minutes more than your allotted time. (Interrruptions)

SHRI S.K.T. RAMACHAN-DRAN: He is indulging in cheap publicity. We cannot tolerate this. (Interruptions)

SHRI V. NARAYANASAMY: Sir, when an hon. Member makes any allegation against any political party, it has to be substantiated by him. (Interruptions) What the hon. Member said should be removed from the record. He has to substantiate. (Interruptions)

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH):

Please take your Nothing is going on record. First you take your seat. (Interruptions). Nothing is going on record. I am requesting you to please take your seat.

SHRI V. NARAYANASAMY: I am on a point of order.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): I have heard your point of order (Interruptions). The Chairman

record. Don t worry. Mr. Gopalsamy, kindly finish your speech. (Interruptions).

I have already given my ruling. Please take your seat. {Interruptions}. All right, what is your point of order?

SHRI V. NARAYANASAMY: When Mr.. Gopalsamy was speaking, he said that Congress (I) Party is funding the students' agitation, supplying crores of rupees.

VICE-CHAIRMAN THE (SHRI SHANKAR DAYAL SINGH): Please hear me. I have already remarked that the Chairman or the Vice-Chairman will see the record. Do not worry at all. I have already given the instructions. That is all.

SHRI V. GOPALSAMY: I have not uttered any unparliamentary words. This is what has appeared in the newspaper 'Hindu'. {Interruptions).

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): I have already given my ruling. Please take your seat. Now Mr. Solanki.

SHRI V. GOPALSAMY: Kindly give me two minutes. I am concluding.

THE VICE-CHAIRMAN (SHRI SHANKAR SINGH): DAYAL One minute only.

SHRI V. GOPALSAMY: All right, one minute. On 16th September under the dynamic- leadership of Dr. Kalaignar Karunanidhi we have shown our might of the backward class movement in the Madras city rally in wich more than 3 million people participated. That is why I said, the Congress® would not dare to make any statement against the Mandal Commission report in the State of Tamil

Nadu. Therefore, I request this National Front Government not to succumb to any blackmail from any quarter. (Interruptions). I would like to appeal to this Government not to succumb, not to yield to any pressure, any blackmail from any quarter, come what may. I would appeal to the Prime Minister not succumb to any blackmail or or pressure. His name will go in the history of this country as the greatest champion of backward classes. The name, V.P. Singh, will go in the history of the country.

Discussion

श्री प्रजीत जोगी (मध्य प्रदेश): उपसभाष्यक्ष महोदय, भ्राज हम सब के मन भारी हैं। हम सब व्यथित है, हम सब दुखी हैं, हम सब पीड़ित है, क्या कि द्भाज हमारे राष्ट्र की तरुणाई उद्देशित है, उत्तेजित है, दिग्ध्रामत है। वह तरुगाई जिसे याज सृहत, की सीचना चाहिए विष्वंस में लगा हुई ह । वह तष्णाई, तष्णाई के वे लोग, मेरी पीड़ों के श्रीर मेरे छोटे भाइयों की पीढ़ी जिसे ग्राने भविष्य क निर्माण की संदर्भा चाहिए, जिसे राष्ट्र ग्रार समाज के भविष्य की बात साचना चाहिए, दह तरुणाई ग्राप ग्रपने ग्रात्म-दाह करने पर विवश हो गई है। श्रात्म-दाह ६ सके निराक्षा की पराकाष्ठा है, इसकी विवस्ता की पराकाष्ठा है। मैं इस वाद-विवाद में नहीं जाना चाहता जो मालवीय जी न प्रारम्भ किया कि वह श्रात्म-दाह कायरता का प्रतीक है या साहस पा बहाद्री का प्रतीक है, क्योंकि मैं यह मानता है कि क्रात्मदाह कायरता हो या साहस हा, उसका जो मुद्दा हमारे सामने है वह हृदय को दहलान वाला मुदा है। हम सब को यह सोचना है कि 14 वर्ष का बालक जिसका पूरा भविष्य उसके सामने है ग्राज विवशता की इस पराकाब्डा पर क्यों पहुंच गया है? फ्राज वह लाचारी की इस पराक्षाध्ठा पर क्यों पहुंच गया है? ग्राज उसके सामने उसकी ग्रंधकार क्यों दिख रहा है ! ग्राज जब वह ग्रंधकार को देख रहा है तो उसके

श्री ग्रजीत जोगी]

83

सामने हम ज्योति की कोई किरण, प्रकाण का कोई पूंज क्यों नहीं रख पा रहे हैं? यह सीचने की बात है। मैं यह मानता हूं हमारा यह सदन, हम सब लोग, हमारी यह जवाबदारी है कि उस ज्याति के पूंत का, उस प्रकाश की किरण का इस भयावह ग्रंधकार में उसके सामने रखें। मैं यह कहना चाहता हूं कि यह जवाबदारा, सब से बड़ी जवाबदारा हमारे प्रधान मंत्री श्री विश्वनाथ प्रताप सिंह जी की है और उनकी सरकार की है कि जब भ्राज इस राष्ट्र की तहेगाई ग्राने सामने श्रंबकार दख रही। है, प्रधिकार के भ्रागे उसको कुछ नहीं दिख रहा है ता उनका जवाबदारी है कि वह उतक। प्रकाश दिखाए। पर मैं भारी मा से, बड़ी ब्यया से यह कहना चाहुगा ि थोद ग्रांज काई एक व्यक्ति इस परिस्थिति के लिए जवाबदार है, यदि न्ना काई एक व्यक्ति इस बात के लिए उत्तरदायी है कि इस देश की तरुगाई लाचार। की इस पराकाष्ठा पर पहुँच गई है कि उसे भ्रपने भारम-दाह करने का भा कदम उठाना पढ़ रहा है ता में यह बात रेखांकित करके और पूरे जार से कहना चाहुंगा कि इस पूरी घटना के लिए, इस पूरे परिवेश के लिए, इस पूरे परिदृश्य के लिए यदि काई एक व्यक्ति प्रवाबदार है तो वह भाग हमारे राष्ट्र के प्रधान मंत्री श्रा विश्वनाथ श्ताप सिंह है। उन्होंने मंडल कमीशन लाग किया और उन्होंने ग्रारक्षण की बात की है। में उन लागों में से हूं जो सदैव से क्रारक्षण के पक्षवर रहे हैं। मै उन लागों में से हं जिन्होंने आरक्षण वकालत की है ग्रीर हमेशा करते रहेंगे। फिर भी मै यह कहना चाहुंगा कि जब विश्वनाथ प्रताप सिंह जी ने और उनकी सरकार ने मंडल कमीशन लागू किया तो उसके पीछे जो उनकी नीयत का खोट है वह इस देश का नवयुवक, इस देश की तहणाई, पह कम पढ़े-लिखे हो सकते हैं, अनपढ़

हो सकते हैं, पर नासमझ नहीं हैं, उनको उसके पीछे उनकी खोटी नीयत साफ़ दिख रही है। कोई काम सही नीयत से किया जाए, कोई काम अच्छे उद्देश्य से किया जाए तो उसके लिए इस तरह का बगावत, इस तरह का विद्रोह इस तरह का प्रदर्शन नहीं होता है। जब में नीयत की बात करता हूं, जब मैं उद्देश्य की बात करता हूं तो यह बात चुनौती के साथ कहना चाहुंगा कि विश्ववाथ प्रताप सिंह जी ने जब यह ग्रारक्षण की सुधित लागु की तो उनकी नीयत साफ़ नहीं थी और अंग्रेजी में तो कहावत है: "एक ५त्थर से दो चिडिया मारना" पर में यह कहना चाहंगा कि विश्वनाथ प्रताप सिंह जी ने जब यह बात लागु की मंडल कमीशन की अनुशंसा को स्वीकार किया, तो वह जो सोच रहे थे गलत सोच रहे थे. दिग्भमित होकर सोच रहे थे कि वह एक पत्थर से एक चिड़िया नहीं दो विडिया नहीं पांच सोने की चिडिया मारना चाह रहे थे। पहली चिडिया जो उनको तत्काल दिख रही थी, उनके सामने दिख रही थी चौधरो देवी लाल जी का प्रदर्शन। उनको यह दिख रहा था। 7 ग्रगस्त को जब उन्होंने घोषणा की कि 9 अगस्त को प्रदर्शन होना था। उनको यह दिख रहा था। रात भर उनको नींद ग्रा रही थी, वे करवटें ले रहे थे। यह के ल चौधरो देवीलाल जी की हात नहीं है, उनके साथ चंद्रशेखर जी जाकर मिल गए हैं। उनके साथ पंजाब से प्रकाश सिंह बादल जी मिल गए हैं, उनके साथ पिछड़ों और हरिजनों के नेता कांसीराम जी मिल गए हैं...(व्यवधान) उनको यह बैचेनी हो रही थी कि चौधरो देवीलाल जी का यह प्रदर्शन होगा, चंद्रशेखर जी उनके साथ जाएंगे, बादल साहब उनके साथ जाएंगे, कांसीराम जी उनके साथ जाएंगे तो फ़िर दिस्फ़ोट होगा। इसलिए वह कोई ऐसा काम कना चाहते थे जो इस दिस्फ़ोट का सामना कर सके भीर इसलिए जो पहली चिड़िया उन्हें इस पत्थर से मारने के लिए दिखा रही थी, वह यही चिडिया

चौधरी देवीलाल जी का प्रदर्शन थी। दूसरो चिड़िया उनको थोड़ी दूर दिख रही थी। 30 अक्टूबर सामने दिख रहा था। भा०ज०पा० की चुनौतो दिख रही थी। सोमनाथ से श्रयोध्या तक की याता दिख रही थी। उनको यह भय लग रहा था कि 30 अक्टूबर के बाद क्या होगा? `सांप्रदायिकता की लहर जब से देश में चलेगी और जब मैं अपने दाहिनी भार के ग्रार न बांबी ग्रोर की वैसाखियों का साथ दे पाऊंगा तो विवशता में मैं किस स्थिति में रहुंगा? यह उनको दिख रहां था। इसलिए वह कुछ ऐसा करना चाहते थे, चाहे कुछ समय के लिए हो, चाहे कुछ दिन के लिए हो-देश का पूरा ध्यान इस मुद्दे से हटाकर, राम जन्मभूमि बाबरो मस्जिद के सांप्र-दायिकता के मुद्दे से हटाकर यह चाहते थे कि इस देश का पूरा ध्यान किसी ऐसे मतले की ग्रोर लगाना चाहते थे जिससे इस मुसले की तरफ़ देश का ध्यान न रहे। इसलिए वह मंडल कमीशन को लेकर हमारे सामने ग्राए थे ग्रीर जब उनको इस श्रांदोलन की बात दिख रही थी तो उनको यह भी लग रहा था कि धगर वह मंडल कमीशन की लाग कर देंगे तो भारतीय जनता पार्टी को जो भीड़ चाहिए अधिकतर पिछडे दर्ग के लोगों की भीड उनकी रथ-याना में साथ जानेवाली है, उस भीड में उनकी संख्या कम हो जाएगी। इसलिए यह जो दूसरो चिड़िया उन्हें दिख रही थी वह सोच रहे थे कि शायद इसका भी शिकार वे कर लेंगे। इसलिए उन्होंने मंडल कमीशन की घोषणा की, यह स्पष्ट दिखायी दे रहा है। तीसरा सुनहरा पक्षी जी उनको दिख रहा था वह यह था कि जनता दल के ग्रंदर जो विरोध • उफ़न रहा था, एक ऐसा विरोध जो **उनको काबू** में नहीं था रहा था ग्रौर उन्हें कहीं चंद्रशेखर जी, कहीं ग्रहण नेहरू जी ग्रीर कहीं देवीलाल जी दिख रहे थे। जो ग्रांतरिक विरोध जनता दल के ग्रंदर है, उसे वह कसे काबू में , लाएं इसके लिए उन्होंने सोचा कि अगर में मंडल कमीशन को लागू करता हुं

वैकबोन तो हमारी पार्टी की जो है, हमारी पार्टी का जो मेरुदंड है, जो सबसे बड़ा ग्राधार है वह इन्हीं पिछड़े वर्ग के लोग का है इसलिए यदि मैं इनके लिए कुछ कर दूंगा तो ये लोग फ़िर देवीलाल जी के साथ नहीं जाएंगे, ये लोग फ़िर चंद्रशेखर जी के साथ नहीं जाएंगे, ये लोग फ़िर ग्ररूण नेहरू जी के साथ नहीं जाएंगे। यह सोचकर उन्होंने यह मंडल कमीशन लागू किया। यह तीसरा स्वर्ण पक्षी उनको सामने दिख रहा था ग्रीर ग्रब जब वह सामने श्राया है तो किन परिस्थितियों में श्राया है यह सब को मालूम है। चौथा जो पक्षी उनको दिख रहा था वह यह कि उनका ग्रपना बोट बैंक नहीं था। वह हमारी कांग्रेस से चले गए या निकाले गए, भगाए गए--- नगर वह कांग्रेस से गए। वह अपने साथ कोई वोट का बैंक या कोई ग्राधार लेकर नहीं गए थ ग्रीर वह ग्रपना वोट बैंक, ग्रपना एक ब्राधार, ब्र9नी एक कांस्टीट्यूंसी बनाना चाहते थे ग्रीर उन्होंने सोचा कि मंडल कमीशन में लागू करूंगा तो मेरी अलग से एक कांस्टीट्यूंसी बन जाएगी। श्रब पांचतां स्वर्ण पक्षी जो उनको बहुत दूर और कल्पना या स्वप्न में दिख रहा था, वह यह था कि उनको यह लग रहा था, जैसाकि घटल जी ने कहा कि शायद में काल के कपाल पर एक तिल इ करूंगा और विश्वनाथ प्रताप सिंह का नाम भायत के इतिहास में ग्रमर हो जाएगा। विश्वनाथ जी ने भारत ग्रीर भारत के पिछड़े वर्ग ग्रथात् 52 प्रतिशत जनसंख्या को इतना कुछ दिया कि उससे ज्यादा ग्रीर कोई नहीं दे सकता। वह उस ग्रमस्त्र की ग्राकांक्षा कर रहे थे। इसलिए उन्होंने मंडल कमीशन लागू किया।

इसलिए मेरा द्यारीप है उपसभाध्यक्ष जी कि विश्वनाथ प्रताप सिंह जी ने जिस दिन मंडल कमीशन लागू किया, उस दिन उनकी नीयत बिल्कुल साफ़ नहीं थी। उनकी नीयत साफ़ नहीं थी

Discussion

श्री भजीत जोगी।

इसलिए देश ने उसको मंजर नहीं किया। जब कोई चीज साफ़ नीयत से की जाती है तो ऐसो परिस्थिति नहीं बनती है। कांग्रेस का उदाहरण श्रापके सामने है। कांग्रेस ने भी इस देश के श्रनुसुचित जाति ग्रीर जनजाति के लोगों को ग्रारक्षण दिया ग्रीर उसके लिए पृष्ठभूमि ... (व्यवधान)...

श्री संघ प्रिय गौतन : यह गलत कह रहे हैं। संविधान ने दिया है कांग्रेस ने नहीं दिया है।

श्री अजीत जोगी: यह आपका मत होगा । ग्रापने भारत के इतिहास को स्वतत्रंता सग्राम को ग्रौर ग्राजादीकी लड़।ईको नहीं जाना है ग्रीर न उसे (व्यवधान) . . . में यह पढ़ा है । फहना चाहंगा कि जब कांग्रेस ने आजादी की लड़ाई लड़ी तो कांग्रेस ने गांधी जी के नेतृत्व में जब वह भारत में ग्राए 1920 से श्रीर जब तक उनकी मृत्यू नहीं, 1948 तक लगातार गांधी जी जैसे नेता ने--गांधी जी, धिनके व्यक्तित्व जिनकी ऊंबाई के सामने कोई भी नेता खड़ा नहीं हो सकता--उन जैसे व्यक्ति ने भी इस देश के मानस को इस देश की मानसिकता को 28 वर्षों तक लगातार तैथार किया और इस देश को यह बताया कि हमें इस देश के ग्रादि-वासियों को इस देश के अनुमुचित जाति के लोगों को ग्रारक्षण देना होगा क्योंकि उनके साथ हमने ग्रन्याय किया है, हमारे पूर्वजों ने अन्याय किया है। 5000 वर्षों तक अन्याय किया है और जब देश की ऐसी मानसिकता बनी: जब देश के मानस को उन्होंने तैयार किया तो जब 1950 में बाबा साहब श्रम्बेडकर ने श्रारक्षण की सुविधा संविधान में दी। तो इस देश में किसी ने भी ध्रपनी आंख की भीं तक नहीं चढ़ाई । किसी ने भी एक सदाल नहीं किया।

किसी ने भी एक प्रश्न नहीं किया । इस देश की मानसिकता की, इस देश के मानस को कांग्रेस ने ग्रीर गांधी जी ने तैयार किया था और यहां किस तरह से विश्वनाथ प्रताप सिंह जी ने ग्रारक्षण लाग किया । कांग्रेस ने तो 22 प्रतिशत के श्रारक्षण के लिए 28 साल और में कहंगा कि 30 साल इस देश की शिक्षित किया, प्रशिक्षिण किया ग्रीर विश्वनाथ प्रताप सिंह जी ग्राप 22 की जगह 27 प्रतिशत का ग्रारक्षण देना चाहते हैं 30 साल क्या 30 दिन क्याः 30 मिनट ग्रापने प्रशिक्षित नहीं की । किसी से पूछा नहीं, अपने साधियों से नहीं पूछा ग्र9नी कैंबिनेट से नहीं पूछा ग्रीर इसको लागु कर दिया । इसलिए ग्राज हमारे देश का युवक दिग्ध्रमित हुग्र, है इसको नहीं समझ पा रहा है और उसका कारण यही है कि यह बात सही नीयत से नहीं की गई है सही उद्देश्य से नहीं की गई है। इसके सामने उददेश्य कुछ ग्रीर था, वात कुछ ग्रीर थी । ग्रीर जब मैं नीयत की बात करता हूं तो नीयत तो इससे देखी जाती है कि किस तरह से यह बात लागु की जा रही है। पहले दिन तो कहा कि मंडल श्रायोग की ग्रन्शंसा तो हम स्वीकार कर रहे हैं। धनुशंसायों का यध्याय 13 है। लगभग 5 पच्ठों का अध्याय है। एक से लेकर चालीस तक अनुशंसा हैं । उनमें से केवल एक अनुशंसा 11 नम्बर की श्रनुशंसा उन्होंने स्वीकार की । चलिए वह भी हम मान गए कि अप 11 नम्बरकी अनुशंसा नौकरियों में आरक्षण की अनुशसा श्राप सवीकार रहे थे... (समय की घंटी) .. दाकी जौ अनुशेंसाएंसाए हैं...

उपसमाध्यक (श्रीशंकर दयाल सिंह): जोगी जी, ऐसा है कि सभी दलों का समय निर्धायित रहता है, ग्राप तो पुराने सदस्य हैं, ग्रीर सभी लोग चाहते हैं कि वे इस महत्वपूर्ण विषय पर बोलें।

श्री प्रजीत जोगी: बहुत लोगों ने तो श्राधे-श्राधे घंटे बोला, मैं तो पांच मिनट में खत्म कर रहा हूं।

उपसमाध्यक (श्री शंकर वयाल सिंह): म श्राप से श्रनुरोध करूंगा कि श्राप एक-दो मिनट में बात खत्म कीजिए।

श्री श्रजीत जोगी: तो उ'सभाध्यक्ष महोदय, किस तरह से नीयत साफ़ दिखती है, देखिए। श्रारक्षण लागू किया, मंडल श्रायोग स्वीकार किया श्रीर 40 में से एक अनुगंसा स्वीकार की। वहां तक भी ठीक था, उसके वाद थोड़ा सा हल्ला मचा तो कह दिया कि यह वात श्रिक्ता पर लागू नहीं होगी। थोड़ा सा हल्ला और मचा तो यह कह दिया कि यह बात प्रमोशन पर लागू नहीं होगी। थोड़ी श्रीर श्रापत्ति हुई तो कह दिया कि यह बात स्टेट्स पर छोड़ते हैं, राज्यों पर छोड़ते हैं, वह चाहें तो लागू करें।

SHRI T. A. MOHAMMED SAQHY: What do you expect?

SHRI AJIT P. K. JOGI: I will tell you. Wait.

फिर थोड़ी थ्रौर बात हुई तो कह दिया कि यह डिफ्रेंम सिंगिसज पर लागू नहीं होगी । टैक्नीकल एजूकेशन पर लागू नहीं होगा । मेडिकल थ्रौर इंजी-नियरिंग कालेज पर लागू नहीं होगा । एक हांथ से एक मुट्ठी दिया थ्रौर इसरे हाथ से पांच मुट्ठियां निकाल लिया, यह थ्रापकी नीयत है । इस तरह से श्राप इसे लागू कयना चाहते हैं थ्रौर देश भर में ढिढोरा पीटना चाहते हैं । मैं श्रापसे यह कहना चाहंगा कि श्रगर सही रास्ता इस दिशा में क्या है श्राप पूछ रहे हैं थ्रौर सही रास्ता में बताना भी चाहंगा । सही रास्ता

कांग्रेस संस्कृति का रास्ता है। बहुत से पूर्व बक्ताओं ने इस पर बात की है। हमारे सत्ता पक्ष के लोगों ने और सत्ता ५क्ष के सहयोगी दलों के लोगों ने बार-बार यह कहा है, कई बार कहा है कि कांग्रेस पक्ष का इसके बारे में क्या दृष्टिकोण है, यह बताया जाये? गीतम जी बीच-बीच में उठकर बार पूछ चुने हैं, मुझे इस बात का दुख है कि जब हम लोग बोलते हैं, ग्रापके विषय में बोलते हैं तो ग्रापका क्या दृष्टिकोण है ? आपका मैनिफ़े-स्टो क्या है? ग्रापका घोषणा-पत्न क्या कहते हैं, पढ़ लेते हैं । ५र हमारा क्या दिष्टिकोण है ? हमारा क्या रिजोल्युशन है ? हमारा क्या प्रस्ताव है ? 30-8-90 का कांग्रेस की कार्यसमिति का जो कांग्रेस की सर्वोच्च संस्था है इस संबंध में जो प्रस्ताव है वह न तो गोपाल स्वामी जी ने पढ़ा है, न मालवीय जी ने पढ़ा है, न अन्यों ने पढ़ा, न गीतम जी ने पढ़ा है और अगर पढ़ा हो तो बता दीजिये, नहीं तो मेरे पास है मैं आपको दे दुंगा हमारे कांग्रेस का दृष्टिकोण, सरल हिंदी में मैं समझा देना चाहता हूं। कांग्रेस का दृष्टिकोण तीन हिस्सो में है। वह तो क्लिप्ट ग्रंग्रेजी में लिखा हुन्ना उसका रूपांतर विलष्ट हिंदी में इसलिए बहुत से लोगों को समझने शायद कठिनाई होगी । इसलिये मैं सरल हिंदी में बता देना चाहता हं कि कांग्रेस का दृष्टिकोण...(व्यवधान) कांग्रेस का दृष्टिकोण तीन हिस्सों में है । पहला हिस्सा अनुसुचित जाति ग्रीर ग्रन्मुचित जनजातियों के लिये। कांग्रेस ने यह कहा है कि हम अनस्चित जाति ग्रीर धनुसूचित जनजातियों के ग्रारक्षण के लियं पहले भी लड़ते श्राये हैं, हमने उनको भारक्षण दिलाया है, हम उनका ग्रारक्षण कभी खत्म होने देंगे । उसमे किसी प्रकार की लगने देंगे । उनको जिस तरह से ग्रारक्षण मिल रहा था वैसाही मिलता रहेगा, यह हमारे कांग्रेम के प्रस्ताव का ५हला हिस्सा है । कांग्रेम के प्रस्ताव का दूसरा हिस्सा--जिसको

[श्री ग्रजीत जोगी]

91

लेकर बहुत हल्या होता है। जो अन्य पिछडे बर्गी से सबंधित ग्रारक्षण की बात है उसमें भी काग्रेस ने यह कहा है कि हम मंडल कमीशग में जिस तरह से श्रारक्षण की बात की गयी है उसके बिल्क्ल विराध में नहीं हैं। हम ५ छड़े वर्म के लागों को दिखड़ी नाति के लागों का अरक्षण देने के पक्ष में हैं, पर 3743 निख्डी लाहियां तो मंडल जी ने भाने कमीणन में लिखी हुई हैं और हर प्रांत में बहुत सी एवा जातियां हैं जो इसमें शामिल नहीं हैं। पिछड़ो ातियों को 52 प्रतिशत भावादी बनाती 3743 जातियां करीब 40-50 करोड़ लोग इस जाति के हैं? उन्हें भ्राप 27 परसेंट ब्रारक्षण नीकरियों में देने का बात कर रहे हैं ग्रीर ब्रारक्षण भी कहां? केवल क्लास-1 ब्रीर क्ल'स-2 की बात करिये । क्लास-3 श्रीर क्लास-4 में इनको कुछ नहीं मिलने वाला क्यांकि वहां तो यह काटा पहले ही उतना भरा हुन्ना है, जितना प्रतिशत दिया जा रहा है। क्लास-1 और क्लास-2 में सैंटल गवर्नमेंट की नौकरी देखेंगें तो 1200 से 1500 नीकरियां होती हैं । उसमें 27 परसेंट निकालिये तो 100-200 नौकरियां होती हैं, तीन सी नौकरियां होती हैं। यह तीन सी नीकरियां... (व्यवधान)

SHRI TINDIVANAM G. VENKATRAMAN (Tamil Nadu): If it is so meagre, why do you have agitation then?

SHRI AJIT P.K. JOGI: Because you have not understood the Congress resolution. That is why you are moving away from the people.

अपसभाष्यक्ष (श्री शंकर दयाल सिंह) : भ्राप अपनी बात समास्त करिये।

थी अजीत जोगी : कांग्रेस के प्रस्ताव में यह बात साफ कही गर्या है कि चंकि यह बहुत बड़ी जनसंख्या इससे ल भावित होनी है ग्रीर कम लोगों को इसका लाभ मिलना है इसलिये यदि सब को दे दिया गया तो लॉभ केवल सम्बद्ध को प्रायेगा। एक बहुत धनवान यादव हो सन्ता है, एक बहुत गरीब यादव है। सकता है। एक बहुत ही धनवाम कुर्मी हो सकता है, एक बहुत ही गरीब कुर्मी हो सकता है। कांग्रेस के प्रस्ताव में यह कहा गया हैं कि अन्य पिछड़े वर्ग के लोगों को यह जो ग्रारक्षण दिया जा रहा है उसमें पांच या छः ऐसी श्रेणियां हमने गिन दी हैं कि इन श्रीणयों के लोगों को नहीं दिया जायेगा। कोई ब्राई०ए०एस० है उसके बच्चे को नहीं दिया जायेगा। इन श्रेणियों के लोगों को नहीं दिया जाएगा। कोई ग्राई०ए०एस० है, उसके बेटे को नहीं दिया जाएगा, जो पब्लिक स्कूल में पढ़ रहा है जस बच्चे को नहीं दिया जाएगा, जो इनकम-टैक्स दे रहा है उसको नहीं दिया जाएगा । इसी तरह से अन्य पिछड़े वर्गों के अंदर भी गरीब श्रीर श्रमीर की श्रलग करना होगा। उसमें जो गरीब है, जो ज्यादा जरूरतमंद है उसको हमें देना होगा, यह कांग्रेस की नीति है।

उपसभाष्यक्ष (श्री शंक र दयाल सिंह) : श्री जयपाल रेड्डा । जोगी जी, श्रीपका समय खत्म हो गया है ।

SHRI AJIT P.K. GOGI: I will conclude in two minutes. For the interruptions you must allow me.

तीसरा हिस्सा यह है कि जो शेष लोग वच जाते हैं, िनमें भ्रप्रणी जातियों के लोग हैं उनमें भी बहुत से गरीब लोग हैं। कांग्रेस का कहना है कि यदि उनमें भी बहुत से गरीब लोग हैं तो भ्राधिक भ्राधार पर उनको भी सुविधा मिलनी चाहिए, भ्रारक्षण मिलना चाहिए। कम प्रतिशत मिले पर उनको भी मिलना चाहिए, यह कांग्रेस का दिस्टिकोण हैं।

श्रभी श्रांदोलन चलाने की बात हुई यी । मैं कहना चाहंगा कि ग्राप्के ही सम्मानित मंत्रियों ने ये बयान दिए हैं, बार-बार दिए हैं िससे यह ग्रांदोलन भड़का । ब्राप्के ही सम्मानित मंदियों ने कई बार यह कहा है, हमसे भी कहा है सदन में ग्रीर बाहर भी कहा है िसे मैं दोहराना चाहता हूं। वह कहते हैं कि यह ग्रांदोलन ितना ज्यादा होगा उत्ता ज्यादा लाभ हमको मिलेगा। द्यांदोलन शहर में होता है, गांव में पिछड़ी बातियों के बोट बंघते हैं ग्रीर वे बाट हमारे पास ग्राएंगे। यह उनकी गलाफ अमी है। वे ऐसा कह रहे हैं त। यह साफ है कि इस अदिलिन के पीछे कौन है ?

उपसभाध्यक्ष महोदय, मैं यह भी कहना चाहंगा कि बहुत से लोगों के भले की बात हो गई ग्रीर नोजवानों के दिग्ध्रमित होने की बात भी हो गई। मैं ग्राप्के माध्यम से इस सरकार से एक निवेदन करना चाहता हं। ग्रापने अन्स्चित ाति के वर्ग के लिए बहुत से मांकेतिक काम करके बहुत सी बातें की हैं। एक काम भीर करिए। यह बाबा साहब भ्रम्बेदकर की शतान्दी वर्ष है । पासवान जी यहां बैठे होते तो बहुत भ्रच्छा होता । मैं श्रपनी पर्टी की तरफ पे, ग्रपने सभी साधियों की त.फ सं, ग्रनसुचित जाति धीर जनजाति के लोगों की तरफ से इस सरकार से, यहां बैठे हुए सदन के नेता से यह अनुरोध करना च हंगा कि बाल्मीकि जी की जयंती 4 अक्तूबर को है तो उस दिन के लिए ग्राप जरूर ग्रवक श घोषित करें यह अवकाश अगर आप घोषित करेंगे तो लगेंगा कि ग्रापकी नीयत में कुछ परि-वर्तन आया है।

ग्रापकी नीयत में अभी हमें कोई सन्चाई नहीं दिख रही है। ग्रापकी नायत ठीक है, यह नही दिख रहा। इसलिए ग्राप यह ग्रवकाश घोषित कीजिए, प्रनस्चित जाति के लोगों की जो भावना है उसको जीतिए, यह मेरा ग्रापसे ग्रनु-रोध है।

श्रंत में उपसभाध्यक्ष महोदय, मैं केवल एक ग्राह्वान करना च हुंगा। इस देश की तरुणाई, हस देश का नवयुवक दिग्ध्रसित हो गया है। उसको सही र स पर लाने का भार ग्राज की सरकार पर, भ्राज के प्रधान मंत्रीजी पर है। स्राज विसी का वोट बैंक दांव पर नहीं लगा है, र ध्ट्र की ग्रस्मिता दांव पर लगी है। र ष्ट्र की एकता और ग्रखंडता, राष्ट्र की समत ग्रीर समानता दांव पर लगी हुई है। इसलिए श्रीर सब बातों से ऊपर उठकर प्रधानमंत्री जी को और उनकी सरकार को इन नव-यवकों से बात करनी च हिए । उनके जले हुए हृदयों को ठंडा करना चहिए, उनको शांत करना च हिए । उनकी बात सनकर कोई ऐसा रास्ता निकालिए जिससे इस समस्या का हल निकल सके । इन नौजव नों में बहुत उत्साह है। इकबाल ने वःहाथा कि---

"मोहब्बत मृझे उन जवनों से है, जो सितारों पर डालते हैं कमन्द।"

नौज्यान में इतना उत्साह होता है इसलिए इक्ष्याल ने नौज्यानों का आह्वान करते हए कहा था कि---

'जिस खेत से दहका को मयस्सर न हो रोटी,

उस खेत केहर खोशये-गन्द्रम को जला डालो।'

यह ग्राह्वान उन्होंने नौजवानों से किया था। नौजवानों के पास अपरिक्षित शिवा है, उनके पास बेईन्द्रहा लाकत है, श्रात्माय ऊर्जा है उसे ग्राप रचन स्थक कार्यों में लगाइए, यह मेरा ग्रापसे निवेदन है, भन्यवाद।

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman, Sir, today, I rise to make my first speech in this august House.... {Interruptions}. with a very heavy heart. As you know and as all of us realise the situation outside is very sensitive and explosive. Therefore, even as we make our speeches here, we need to exercise restraint. At the very outset, I would like to place on record my deepest sympathy for those who were killed either in police firing

or who died on account of selfimmolation. We must try to understand as to why some boys and girls went to the extreme extent of committing self-immolation. are, in my view, innocent victims of a pseudoequalitarian frenzy, worked up through self-serving analyses of high caste intellectuals. self-serving Our unconscious upper caste vested interests are getting transformed and transfigured into pseudoequa-litorian frenzy. I cannot be accused of prejudice against upper castes for I come from an caste and I may add that I come from the upper class of an upper So even if a caste, man's devised, I would not be test covered by that. This story reservation is very long. It is very instructive for us to recall that some kind of reservation for backward classes in educational institutions has been in vogue in south India for 105 years; some sort of reservation in jobs has been in vogue in South India for 75 years. Why is it that so much resistance is shown to this scheme only in north India, more particularly in Hindispeaking India, which we all consider the heartland of India? What is the heartland of India? wrong with the heart of heartland of India? It is high time we turned the searchlight inwards. In the Constitution of India, we all know, there is a provision for reservation economically and socially backward classes as contra distinct from Scheduled Castes and Scheduled Tribes. In pursuance of this, it was in 1953 that Kaka Kalekar Commission was appointed and that Commission gave its report in 1955. The Government of India then rejected this report in 1956. What did the Government of India say in 1956 when it rejected the report? It is very illuminating for us to refer to that. It said among other things, "the recognition of the specified castes as backward may serve to maintain and even perpetuate the existing distractions on the basis of castes". The Government of India then

felt that caste as an institution would be strengthened in case reservation was made on the basis of caste. No doubt it was a noble sentiment. I do not dismiss it lightly. But we must consider as to whether caste in the last 34 years without reservation in North India, without reservation in the Government of India services, has been weakened as an institution and whether new India has been enjoying a kind of blissful castelessness for the last 34 years because of absence reservation. There has been reservation in South India. Let each one of us put his hand on the heart and say where the caste as an institution is stronger, in North India or in South India. How does anybody say that reservations strengthen caste as an institution? No objective student of social science can assert that caste as an institution is stronger in South India than in North India. It is much stronger in North India. Here people belonging to other castes are burnt in North India. They have been getting burnt for years decades. What was the other reason advanced by the ment of India in 1956? I am quoting again:—

"The main point to be stressed was whe' her the special needs of the backward classes could be intensively and effectively served by appropriate shifts of emphasis or by rearrangement of priorities within the framework of the existing programmes or whether additional programmes needed to be drawn up."

So we have tried to remove the inequalities which have been historically inherited through proper plan priorities. Did we succeed in this in the last 34 years? If we had succeeded in this, how is it that onl 4 per cent of the jobs of Class I services of the Government, of

India have gone to the people bebelonging to OBCs so far? Even in the case of Scheduled Castes and Scheduled Tribes for whom reservation has been in force for the last 40 years and more, only 8 per cent of the jobs of Class-I services have gone to them as against their entitlement of 22%. The OBCs who account for more than 50 per cent of: the population occupy only 4 per cent of jobs; in fact, 4 per cent less than Scheduled Castes and Scheduled Tribes. So with what tongue in cheek can we talk of eco-Now many nomic criterion? people ask: why do not we go in for economic criteria? They also raise the question of merit. I would like to ask one simple question. Can merit be admeasured or assessed or adjudged in a socio-educational vacuum? This question was put by a Supreme Court judge in Vasant *Kumar's* case and I would quote:

"And, what is the merit? There is no merit in a system which brings about such consequences. Is not a child of the Scheduled Castes, Scheduled Tribes or other Backward Classes who has been brought up in an atmosphere of penury, illiteracy and anticulture, who is looked down upon by tradition and society, who has no books and magazines to read at home, no radio to listen, no TV to watch, no one to help him with his home work, who goes to the nearest local board school and college, whose parents are- either illiterate or so ignorant and ill-informed that he cannot even hope to seek their advice on any matter of importance, a child who must perforce trudge to the nearest public reading room to read a newspaper to know what is happening in the world, has not this child got merit if he, with all, his disadvantages, is able to secure the qualifying 40% or 50% of the marks at a competitive examination where the children of the upper classes who have all the, advantages, who go to

504 RS.—4

St. Paul's High School and St. Stephen's College, and who have perhaps been specially coached for the examination may secure 70, 80 or even 90% of the marks? Surely, a child who has been able to jump so many hurdles may be expected to do better and better as he progresses in life."

And the Supreme Court Judge says in a moving language:

"If spring-flower he cannot be, autumn-flower he may be. Why then should he be stopped at the threshold on an alleged meritarion principle? The requirements of efficiency may always be safeguarded by the prescription of minimum standards."

He goes on to add, Mr. S.B. Chavan:

"Mediocrity has always triumphed in the past in the case of the upper classes. But why should the so-called meritarian principle be put against mediocrity when we come to Scheduled Castes, Scheduled Tribes and Backward Classes?"

Chinnappa Reddy Commission which went into the question of merit in Karnataka and submitted a report in 1990, commissioned a study by the Sociology Department of Mysore University, and that study yielded the following results. "In the first year examination the marks obtained by the students, exclusively Backward Classes students, ranged between 54 and 65 %. It is, however, noticed that there is an improvement in the performance of the students in the second year and third year examinations. While the marks obtained by the students of the second year examination ranged between 56, and 70%, the marks of the third year examination ranged between 56 and 82%." In other words, the. students who got admission on the basis of reservation continued to improve

[Shri S. Jainal Reddvl upon their performance. Therefore, this argument of merit is really unsustainable and untenable. When people talk of economic criteria, I may bring to the notice of the House that an experiment based on economic criterion was tried out in Karnataka between 1961 and 1973 and when a Government survey was conducted in Karnataka after 1973 it was found that an overwhelming percentage of seats went to the so called economically poor of the forward castes. How did this happen? In our country, in our system, where we have very few income-tax payees. It is very difficult to organise a dependable certificate of income in the first place. Many people say, "Look, the Constitution has referred to socially and educationally backward classes. You are mistaking them for backward castes." No; if a mistake was made, it was made by one of the founding fathers of our Constitution, Dr. Ambedkar. Dr. Ambedkar, while participating in the debate on this question, said, "All these socially and educationally backward classes mean nothing more than a certain collection of castes." He said so in so many specific terms.

We keep reverting to merit. All of us know that job opportunities in the Government sector are minimal and meagre. They are really available in the private sector and all of us know that the private sector companies are financed by the public institutions to the extent of 80 per cent. When I said this to a banker on a flight recently, he said, "Mr. Reddy, you are wrong. We finance to the degree of 105 per cent!". Every project is overinvoiced and over-invoiced to such a degree that the equity capital is taken care of, dividend is taken care of, even before the factory goes into production, Mr. Viren Shah.

SHRI VIREN J. SHAH (Maharashtra): How do I come into the picture?

SHRI S. JAIPAL REDDY i Because Mr. Viren Shah is the only friend with whom I can take liberties.

SHRI VIREN J. SHAH: I think I should be treated as one of the backward persons under the Mandal Commission by a special amendment, not mentally backward though there are some.

SHRI S. JAIPAL REDDY: We all know that a person who promotes a company becomes the Chairman of that company and his brother-in-law becomes the Managing Director and his Banjha becomes the Executive Director. Is there merit in this? What kind of merit are we talking of? Do we have any idea of merit? And, you see, this particular system has been evolved on the basis of philosophy of positive discrimination and affirmative action. If you look around the globe, you will see that wherever such a reservation has been made, it has been made on the basis of special categories, special categories of people who have suffered from historical handicaps. You have re-servation for Malays in Malaysia; you have reservation for the Negroes in America. Show me one country in the world—I am challenging our intellectuals and columnists who have been writing nonsensical things in papers owned by the upper class people—where reservation has been made on the basis of economic backwardness. I belong to an upper caste and I am not afraid of being accused. All the writers are against this; all the teachers are against this; all the Class I employees are against this; and all the lawyers are against this.

PROF. SOURENDRA BHAT-TACHARJEE (West Bengal): There may be some exceptions.

SHRI S. JAIPAL REDDY: There are exceptions, I agree. But why are they against this? Because almost all of them belong to the upper castes __ {Interruptions)....

Short Duration

SHRI M. M. JACOB (Kerala): Is this the beginning of the caste war?

SHRIMATI MARGARET AL-VA: It has already started.

SHRI S. JAIPAL REDDY: Anyway, if the caste war leads to a class war, I will not be afraid. In India, I do not eeny that there has been some social mobility. But every student of social science will agree on a careful analysis that the social mobility in this country has not been so striking as to divorce caste from class. After this decision was taken many people say that it was a hasty decision. I will not speak of everybody. I know the sincerity of a person like Shri Atal Bihari Vajpayee. He is a respected doyen of this august House. {Interruptions} There are always exceptions to the rule. But all those who criticize this as hasty are those, generally, who do not have the intellectual, moral and political courage to oppose this in principle. {Interruptions}

As for the Congress (I), let me tell you, I do not accuse them of inconsistency at all, for this simple reason. They did not promise reservations in their manifesto in 1977, they did not do so in 1980, they did not do so in 1984, they did not do so in 1989; and they are being true to their manifesto by opposing it now. Therefore, I do not accuse you of any political or philosophical inconsistency; you are being true and loyal to your class character. {Interruptions}

SHRIMATI MARGARET AL-VA: May I just interrupt you to say—you are talking about those,

who are not with you as being intellectually bankrupt—that the Supreme Court has just given a stay on the implementation?

AN HON. MEMBER: That is also hypocrisy! {Interruptions}

SHRI S. JAIPAL REDDY 3 While we have great respect for the Judiciary, while nobody in this country can go against the Judiciary, I would like to go on record: we beg to differ with the wisdom of the Supreme Court in the matter.

{Interruptions}

डा० रत्नाकर पाण्डेय : न्यायपालिका को खत्म कर दिया जाए।

उपसभाष्यक्ष (श्री शंकर दयाल सिंह) : मैं माननीय सदस्यों से ग्रन्रोध करूंगा कि न्याय-पालिका की बात यहां न उठायें। उसकी चर्ची यहां न हो।

डा० रत्नाकर पाण्डेय: न्यायपालिका के विरुद्ध न बोला जाए । न्यायपालिका का ग्रपना मत्हव है ग्रौर न्याय**पालिका** के विरोध में किसी की बोलने न दें।.... (व्यवधान)

SHRI S. JAIPAL REDDY: do not think in the history of this country any decision was ever taken after such maturing of democratic process.

I belong to the Janata Party tradition. I was in the Congress Party for ten years and an MLA twice on the Congress Party ticket. I have also belonged to the antiemergency non-Congress tradition for the last 15 years consistently. In the last four elections, we promised to implement the principle of reservation for backward classes in the Central Government. We won our mandate on this basis. If this decision is not democratic, I do not know how any decision can be democratic.

SHRI VIREN J. SHAH: Mr. Jaipal Reddy, may I ask you a question? The Parliament was convened on the 7th of August. Why was it necessary to make this announcement on the 6th? This is a question which is in the minds of so many and there is no answer to that.

SHRI S. JAIPAL REDDY: Mr. Viren Shah, my good friend, who has nothing but goodwill for this Government, has put a very pertinent question.

SHRI DAYANAND SAHAY (Bihar): I have a point of order.

Since the Supreme Court has already given a stay order.... (Interruptions) and Since the Government has managed to bail it out through the Supreme Court, why should there be a discussion now? (Interruptions)

4.00 P.M.

. SHRI. VIREN J. SHAH: You cannot say that the Government has managed the Supreme Court proceedings. Nothing can be managed in the Supreme Court. It is objectionable to say that the Supreme Court is managed.

(Interruptions)

उपसभाष्यक्ष (श्री शंकर दयाल सिंह) : न्यायपालिका के संबंध में कोई भी इस तरह का रिमार्क जो भी होगा वह रेकार्ड में नहीं जाएगा, यह मैं कहता हूं। ग्रब आप अपनी बात दो मिनट में समाप्त करिए ।

 SHRI DAYANAND SAHAY: I said: "Managed to bail it out". I have never said "Managed the court".

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman, The Congress (I) staged four somersaults in the

last six weeks. The first reaction of the Congress (I) to the announcement of the decision was one of approbation. As the movement began to grow, the approbation was transmitted into ambiguity. When the movement grew and reached a stage further, it took a new dimension the dimension of ambivalence. When the self-immolation bids started, it took on still another dimension, namely, one of open and total antagonism. The Congress (I) role in this affair needs to be placed on record. Sir, my colleagues in this House, Mr. S. S. Ahluwalia, while making a speech at a students' gathering said that the students were not alone. He made this speech on 19th September. "Students were not alone. There were a number of Udham Singhs all over the country." He said that there were a number of Udham Singhs all over the country. I would like to know from Mr. Ahluwalia as to who is the person against whom these Udham Singhs are being directed. I would like to know that. I am placing it on record. Messrs. Rohit Bal Vora—he is the President of the Equality Front and the General Secretary of the National Federation of Central Government employees which is affiliated to INTUG, P. R. Kumaramanglam, S. S. Rathi, Subhash Chopra, H. C. Rawat, Gopal-Prasad Shastri have been aiding the movement. These are some of the names that have already appeared in the press. Mrs. Damayanti Sharma M/s. Ashok Das, Rajinder Malik of Defence Colony Sajjan Kumar (how sajjan' he is we all know), H. K. L. Bhagat, Jagdish Tyt'er, Ashok Chopra, Sunil Jain have not been lagging behind, And you know who got this famous sticker"don't blame me. I did not vote for V. P. Singh" printed ? Mani Shankar Iyer. I don't know whether further proof is required about the participation of Congress (I). (Time bell rings) But I don't blame Congress (I)

because they are being consistent They have al'ways been opposed to reservations {Interruptions} Supreme Court may have given a stay order. It wilt be respected. The Government v has no option but to respect it. But let us remember that the coutre on umpteen occasion, has upheld the principle of reservation for classes based on caste. I backward have no doubt whatsoever that the Supreme Court will eventually uphold the validity of the Mandal report.

Short Duration

SHRI VITHALBHAI M. PA-TEL: You cannot say that.

{Interruptions}

SHRI ,S, JAIPAL REDDY: I am expressing my opinion.

DR. RATNAKAR PANDEY: You cannot challenge the Court. {Interruptions}

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH) : I have already requested you all.

SHRI S. JAIPAL 'REDDY: Vice-Chairman, Sir, I hope. r- {Interruptions} My hope . is based upon the case law. Let Mr. Shiv Shanker come and say 'no' to _ me. My firm and fair hope is based upon well-established case law. But, .we, who-represent the 'polity the country collectively, cannot depend on Supreme Court alone.

> • DR. RATNAKAR PANDEY: Do not criticise the Court.

> SHRI S. JAIPAL REDDY: I am not criticising .the Court.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Mr. Reddy, ' please conclude your speech within one minute.

SHRI S. JAIPAL ' REDDY: I am concluding, Sir.

Discussion'

I, therefore, think that a dialogue between the Government and all agitating sections is required. The . Government... .{Interruptions} the National Front Government -is prepared to conduct a dialogue with the students with an open mind. I utilise" this forum to appeal to the students to respond to the appeal of the Government, and discuss with the Government.,

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Shri Ram Naresh Yadav.

थी राम नरेश यादव (उत्तर प्रदेश): महोदय, ग्राज संदन में जिस प्रश्न पर चर्चा हो रही है, जिसका कि श्रीगणेश सम्मानिः ग्रीर वरिष्ठ सदस्य श्री बक्हाण जी ने किया है, वह राष्ट्र के लिए बहुत ही बुखद ग्रौर चितनीय है।

भहोदय, 7 ग्रगस्त के बाद प जब भी सवाचार पव उठाइए, रेडियो ग्रीर टेली-विजन स्तिए एवं देखिये ती बस एक ही चीज सुनायी पड़ती है कि छात श्रीर नव-युवन आत्म-दाह कर रहे हैं, जगह-जगह पर गोलियां चल रही हैं, हिसा का बाता-वरण व्यात है, सड़कें जाम कर दी गयी हैं, देनों को जलना कहीं-कहीं रोक दिया गया है और बोांगयां जलायी गयी हैं। इस तरह की घटन एं नित्य प्रति समाचार पत्नों के माध्यम से पढ़ने को ग्रीर देखने को मिल रही हैं। जैसा कि सम्मानित सदस्यों ने अपनी चिता प्रकट की है, यह बहु ही दुखंद है और जब लोकतंत्र में इस तरह की हिंसातमक अटनाएं घटने लगती हैं और यह समस्या उग्न रूप **धारण कर** लेती है तो वह बहुत हो चिंता का विषय बन जाती है। इस ग्रवसर पर जहां तक कांग्रेस पर्टी का सवाल है, कव्हाण जी ने वंहत स्पष्ट शब्दों में कांग्रस की ग्रारक्षण संबंधी नीति जो बहत ही स्पष्ट रही है, उसे बता दिया है । सांबधान में जो मान्यता है, चाहें वह प्रतुच्छेद 15.4,

श्री राम नरेश यादवी

Short Duration

107

16.4 श्रीर 340 में हो हमारे संविधान निर्माताओं ने राष्ट्रीय झांदोलन से निकल-कर मृत्यों की राजनीति की थी, उस समय की देश की सामाजिक ग्रीर गैक्षणिक दिष्टि से जो स्थिति थी इस द्ष्टि से जो पिछले लोगों को ध्यान में रखते द्वए संवि-धान में उसकी व्यवस्था की थी। जसाकि ग्रभी जयपाल रेडडी सम्मानित सदस्य बोल रहेथे और कह रहेथ कि कांग्रस पार्टी ने तो कभी घोषणा-पत्त में यह बहा नहीं, लेकिन वह जानकर इस बात से ग्रनजान हो रहे हैं कि कांग्रेस की सरकारें जहां रही हैं, उन राज्यों में सबसे पहले ब्रारक्षण, लागू हुम्रा था । चाहे म्रांध हो, चाहे कर्नोटक हो--दक्षिणी राज्यों में तो सबसे पहले कांग्रेस सरकारों ने ही प्रदेशों में सींवधान के आधार पर आरक्षण की व्यवस्थाकी थी। इस बात की भी उन्हें ध्यान में रखना चाहिए साथ ही साथ। ... (व्यवधान) . . . हमारा बिल्कुल साफ है ।... (व्यवधान)...

श्री बीवेन घोष: यादव जी, वह नए कांग्रेस वालों को भी कुछ, याद दिलाना चाहिए।

थी राम नरेश यादव : इसलिए महीदय, मै यह कह रहा था कि ग्राखिर उस समय भी जो पहला संविधान में संशोधन हमा था 15.04.51 में, उसके पीछे क्या भावना थी । दक्षिण में मद्रास में शिक्षण संस्थाओं में प्रवेश के लिए अनुमति मिली थी उसके विरुद्ध सुप्रीम कोर्ट तक जब मामला गया तो सुप्रीम कोर्ट ने कहा कि ब्रार्टिकल 29(2) के रहते किसी भी तरह से भेद. भाव नहीं किया जा सकता । इस प्रकार वह मद्रास सरकार का आदेश गैर काननी करार दे दिया गया जिस पर संविधान संशोधन लाने की आवश्यकता पडी । सांवधान संशोधन करने का प्रस्ताव लाने का काम किया था पंडित जवाहर लाल नेहरू ने, जिन्होंने कि सुप्रीम कोर्ट में जाने के बाद शिक्षण संस्थाओं को जो सुविधा मिली थी, जो समाप्त कर दी गई थी, उन्होंने अनभव किया था कि सचमच में यह उन लोगों के साथ अन्याय हो रहा है जिन लोगों को कि समाज में विशेष ग्रवसर देकर के राष्ट्र की धारा से जोड़ने काकाम करना चाहिए था। इसलिए 🥕 15.04.51 को संविधान में संशोधन करने का जो पहला काम हुआ वह किसने किया? इस देश के तत्कालीन प्रधान मंत्री पहित जवाहर लाल नेहरू ने किया धीर तब जाकर के सोशियली, ऐजकेशनली बैक्वर्ड क्लासेज जोडा गया जिसकी आज बहत चचाहोती है।

Discussion

महोदय, मैं कहना चाहता हूं कि मालवीय जी भी बोल रहे था मालवीय जी ने कहा कि काका कालेलकर कमी-शन की नियुक्त हुई, उसे लाग नहीं किया गया और उसके बाद मंडल कमीशन की नियुक्ति हुई । 1980 में उन्होने अपनी रिपोर्ट दी, बहुत बहुस हुई ग्रीर इसलिए चनाव का मौका आया तो जनता दल ने ग्रीर राष्ट्रीय मोर्चा ने ग्रपने घोषणा पत्न में व्यवस्था दी थी कि हम सत्ता में ग्राने के बाद मंडल कमीशन की रिपोर्ट लाग् करने का काम करेंगे। मैं यह कह रहा हं कि जब ग्रापने घोषणापत्न में व्यवस्था कर दी, यह बात सही है कि कांग्रेस ने पिछड़े वर्गकी जनता का बोटलेने का काम इस आधार पर नहीं किया था इसलिए कांग्रेस पर ग्राप इस ग्राधार पर थारोप नहीं लगा सकते, लेकिन मैं कहना चाहता हूं कि जब आपने वायदा किया था ग्रीर ग्राप कहते हैं कि घोषणा पन्न के श्राधार पर हमने इसको लागू करने का काम किया है, तो मैं जानना चाहता हं कि जो श्रापके सहयोगी दल हैं, कम्यनिस्ट पार्टी के श्री गप्त जी ने कृभी कहा कि जल्दी में लाने का काम किया, हम लोगों से पूछा भी नहीं । ग्रभी वाजपेयी जी कुछ क्षण पहले बोल रहे थे, उन्होंने भी कहा कि हम सहयोगी दल हैं, बाहर से हमारा समर्थन प्राप्त है, उन्हें भी कन्फ़ीडेंस में नहीं लिया गया, पुछा नहीं गया । महोदय, अगर इसकी भी छोड़ दें तो बहुत ही गंभीर प्रशन यह उठता है कि अपने इल के अंदर बैठकर कभी विचार किया, पालिकामेंटरी कमेटी

के ग्रंदर बैठकर कभी विचार किया. ? कभी दल के नेताओं को विश्वास में लेकर इसकी घोषणा करने का विचार किया ? ग्रीर ग्राखरी दिन, ग्राखरी क्षण, जिस दिन लाते हैं इस सदन में, उस समय कैंबिनेट में जल्दी-जल्दी लाकर, कै बिनेट के सदस्यों से भी बैठकर विचार-विमर्श नहीं किया गया । अल्पनंत की सकार है, यह सारे देश को मालुम है। ग्रीर जब ग्रल्यमत की सरकार है तो बाहर के लोगों से ग्रीर जो लोग सहयोग कर रहे हैं, उन्हें भी विश्वास में न लेना, उनसे न पूछना इसका मतलब यह है कि आपकी नीयत शाफ़ नहीं थी । महोदय, मैं यह भी कहना चाहता हं कि देवी लाल जी का को बयान श्राया है कल, उससे तो बात और साफ़ हो गई । ग्रीर भी बहुत से माननीय सदस्य बैठे हुए हैं। मोरारका जी हैं सिन्हा जी हैं यें मेरे बहुत पुराने मिल हैं ग्रीर भी कई लोग उधर बैठे हुए हैं वे भी मेरे बहुत पुराने मित्र हैं, लेकिन वे लोग भी ग्राज जिस भाषा में बोल रहे हैं उसके पीछी मकसद क्या है ? मकसद यह है कि केवल प्रधान मंत्री इसका श्रेय अपने को खद लेने के लिए और जनतादल के नेताओं को नीचा दिखाने के लिए । वह दिखाना चाहते थे कि देवी लाल की रैली को फ्लाप करने के लिये तथा लोगों को लड़ाने के लिये जल्दी में किया । यह लोग जब नहीं चाहते थे उस समय लागु करने का काम किया । महोदय यह भी बात कही है कि ग्राखिर 7 तारीख ही क्यों चुनी गई? महोदयः जिस समय माननीय प्रधान मंत्री जी इसे सदन में लाये थे मैंने उनसे पूछा भी था कि महोदय क्या कारण है। ? तारीख को क्यों चुना है आपने । मैंने यह भी कहा था पूछा भी था कि 9 नारीख इसलिये कि 9 ब्रगस्त को क्रांति हुई थी। देवीलाल जी भी एक कौति का ब्राह्वान करने वाले हैं तो उस क्रांति के बाहान में रोष पदा करने के लिये ताकि लोगों में यह भावना जागे कि देवीलाल जी की रैली में लोग न जा पायें । श्रापने सात तारीख को लाकर के राजनीतिक उद्देश्यों से प्रेरित हो करके निहित स्वार्थ के वश यह काम किया । इसलिये आपकी मंशा साफ़ नहीं थी। लेकिन फ़िर भी अप कहेंगे कि श्रच्छा काम था । मैं इसलिये

कहना चाहता हूं आखिर पिछला इतिहास जब उठा करके देखेंगे तो उससे एक बात स्पष्ट हो जाती है कि यह पिछडा वर्गके कितने हिमायती हैं । इसलिये महोदय मैं सदन का ध्यान आकर्षित करना चाहता हं कि मुझे सन 76 में मुख्य मंत्री बनने का. एक सीभाग्य प्राप्त हुआ था उत्तर प्रदेश में । उस समय मैंने ग्रारक्षण की व्यवस्था की थी। 23 जून 77 को हमने शपथ ली थी और 20 अगस्त को हमने इस व्यवस्था को लागू करने की घोषणा ही नहीं की बल्कि लागू भी किया था ग्रीर शिक्षण संस्थाओं में भी युनिवर्सिटी एज्-केशन तक हमने स्कीलरशिप भी देने की व्यवस्था की । जो फ़ैयर प्राइस शाप्स हैं टैक्नीकल इंस्टीटयुशन में एडमिशन में भी, प्रमोशन में भी यह सारी व्यवस्था हमने की थी। मैं इसलिये कहना चाहता हं कि जब हमारी सरकार हटी उसके बाद जब ग्राज के प्रधान मंत्री उस समय मह्य मंती वने और प्रदेश में मुख्य मती बनने का गौरव उन्हें हासिल हुआ तो जो स्कौलर-शिप में इसलिये कहना चाहता हं कि ग्राखिर श्राज का प्रधान मंत्री जो उस समय मुख्य मंत्री रहा हो उस समय की जो कार्यप्रणाली रही हो उसको देखने के बाद लगता है कि पिछड़े वर्ग के लोगों के बारे में कहीं भी नीयत**ः साफ़ नहीं** है धौर अगर रहती तो पहली बात मैं कहना चाहता हं जिस पर अभी हमारे जयपाल रेड्डी जी बोल रहे थे। कह रहे थे कि सोशियली एजुकेशनली बैकवर्ड क्लासेज के लिये मंडल कमीशन था। मैं भी चाहता हं। ग्राखिर जब क्लाज 15 (4) संविधान में आया 16(4) रखा ग्या 340 की व्यवस्था हुई तो उसके पीछे मकसद क्या था कि ग्रापने जनरलु क्लाज 15(4) जिसके ग्राधार पर पिछड़े वर्गी के विकास के लिये उत्थान के लिये कुछ सुविधायें देने की विशेष व्यवस्था संविधान में की गयी थी उसको छुवा तक नहीं किसने इसे लाग करने से आपका रोक दिया । इसलिये मैं कहना चाहता हं कि ग्राज जो सारे वातावरण को विषाक्त बताने का काम हुआ है उसके पीछे इस सरकार का निहित राजनीतिक स्वार्थ है जिसके कारण छात, नौजवान ग्रीर दूसरे लोग सडकों पर ग्रा करके इस तरह से

अत्मदाह कर रहे हैं तो मैं कहरहा था कि जिस समय यह मुख्य मंत्री हुए उस समय महोदयः ग्राज जो लोग उधर वैठे हये हैं बहुत से साथी हैं हम सब लोग मैं भी साथ में रहा हूं जानता हूं बहुत पच्छी तरह से नारे लगाये जाते थे कि पांच हजार पिछड़े वर्ग के लोगों का नर संहार हुआ है। यह किसके समय में हुआ था, यह मैं जानना चाहता हूं ? साथ ही साथ देवली और साहपुर में जिस तरह से हमारे जो अनुसूचित जाति ग्रीर जनजाति के लोग हैं, हरिजन भाई हैं पर किस के समय में नरसंहार हुन्ना था ? ग्रीर उनके मुज्लिमों, ग्रिभियुक्तों को बी० ग्राई० पी० ट्रीट किसने किया था ? कैसे राष्ट्रीय गैस्ट हाउस में , शानदार भवनों में रखे गये ? हाथों में हथ-कडियां नहीं लगने दी गयी । यह किसके समय में हुन्रा था ? साथ ही साथ जो हमने वजीफ़े दिए थे पहली बार, सबसे पहले ग्राने के बाद जो चौदह करोड़ रुपए मैंने रखा था उसकी काट करके इन्होंने लगभग चार करोड़ रुपए लाकर रख दिया । फ़िर यह पिछड़े वर्ग के लोगों के प्रति हिमायत करने का जो दावा करते हैं यह बात इसमें स्पष्ट रूप से जाहिर हो जाती है और उसके साथ ही साथ नौकरियों में भी रखने की जो व्यवस्था थी जिस तरह से ढिलाई के साथ वह सारी चीजें की गयी, महोदय, यह पूरानी कहानी हो गयी उसकी चर्चा बहुत अब नहीं करना चाहता । लेकिन मैं इसलिए संकेत कर रहा था कि जब जिस तरह से पिछले दिनों का इतिहास रहा और ग्राज जिन परिस्थितियों में इन्होंने घोषणा की उससे एक बात स्पष्ट हो जाती है कि मन बिल्कुल साफ नहीं था और जब मन साफ़ नहीं होगा तो फ़िर सवाल पुछे जायेंगे कि अप शिक्षण संस्थाओं में क्यों नहीं लागू कर रहे हैं ? मैंने भी पूछा था जिस समय कि यहां घोषणा हुई थी। मैंने पूछा था कि निगम की व्यवस्था क्यों नहीं करने जा रहे हैं ? श्राखिर जब तक 15(4) की व्यवस्था नहीं होगी तब तक कैसे उन सबके बराबर उनके योग्य हमारे लडके बन सकेंगे। इसलिए जान-

वूझ करके जब दन के अंदर ही सहमिति
नहीं होगी, सर्वसंमिति से एक बात नहीं,
होगी वह भावना जाएगी इस देश के
अंदर, वह भावना जाएगी इस देश के
दूसरे लोगों के अंदर कि सरकार की
दृष्टि क्या है ? सरकार को प्रधान मंती
अकेले चला रहे हैं यह चलाते क्या हैं ?
उसका असर फिर दूरगामी रूप से यह
पड़ेगा और तब आ करके आत्मदाह की
प्रक्रिया गुरू होगी।

Discussion-

फिर मैं यह कहना चाहता हूं कि जब इस तरह की हिसात्मक स्थिति पैदा हो रही है तो प्रणासन क्या कयता है, सरकार क्या करती है, इसमें जिम्मेदारी किसकी है ?

सरकार इस मामले को हल करने के लिए क्या कर रही है ? लड़कों के श्रात्मदाह करने से जो स्थिति पैदा हुई है उसवे निपटने में सरकार पूरी तरह ग्रसफल साबित हुई है ग्रीर इस तरह श्रसफ़ल साबित हुई है कि लगता है कि सरकार ने खुली छूट दे रखी है। एक बात ग्रीर है कि जब निर्णय हो गया कि हम सरकारी नौकरियों में इस तरह से ग्रारक्षण की व्यवस्था करेंगे , 13 ग्रगस्त का जो नोटिफिकेशन हुआ उसमें यह कहा गया है कि लिस्ट इज बिइंग इश्ड सेपरहली'। जो लोग ग्रायेंगे उस क्लास के ग्रन्दर जो कि राज्यों की सुची में ग्रौर मंडल कमीशन की सुची में कामन है, उनकी ज़िस्ट ग्रलगसे तैयार की जा रही है लेकिन 13 अगस्त के बाद आज एक ग्रक्टूबर है, कुछ नहीं हुआ। कल गांधीजी की जयंती है श्रीर साथ ही यह मना रहे हैं अम्बेडकर शताब्दी वर्ष । ये लोग सामाजिक न्याय का वर्ष मना रहे हैं लेकिन अभी तक वह लिस्ट जारी नहीं हुई है। यह इस बात को साबित करता है कि सचमुच में यह सरकार इसे लागू नहीं करना चाहती है।

दूसरी बात यह है कि अगर सरकार चलाने वाले लोग भी इस तरह से आगे आकर उत्तेजक भाषण देंगे, सड़कों पर उतर आने की बात करेंगे तो निष्चित रूप से एक ऐसी स्थिति बनेगी कि लोग सड़कों पर उतर आयेंगे। दोनों और के नवयुवकों के मन मे जो धान्तिपूर्ण आन्दोलन की भावना जगनी चाहिए, वह नहीं जगेगी।

एक माननीय सदस्य : आप क्या चाहते हैं यह बता दीजिए । श्राप मंडल कमीशन के बारे में अपनी राय तो बता दीजिए ।

उपसमाध्यक्ष (श्री शंकर दयाल सिंह) : ठीक है, बीच मं मत बोलिए । उनको अपनी बात पूरी कर लेने दीजिए ।

श्री राम नरेश यादव : महोदय, में माननीय सदस्यों को बताना चाहता हं कि कांस्टीट्यूशन में जो लिखा है जो प्रावधान है कांग्रेस पार्टी उसके लिए प्रतिबद्ध है। कांग्रेस पार्टी ने अभी तक यह नहीं कहा कि हम भारक्षण का श्राधार बिल्कुल ग्राधिक चाहते हैं। जयपाल रेड्डी जी ने बहस करके यह दिखाने की कोशिश की कि कांग्रेस पार्टी की ग्रोर से बराबर यह कहा जा रहा है कि ग्रारक्षण का श्राधार श्राधिक होना चाहिए लेकिन जैसी कि सभी स्थिति है जो वास्तविकता के विक्रुद्ध है (५छड़े वर्गी को ग्रारक्षण देने के श्रतिरिक्त श्राधिक दृष्टि से कमजोर प्रदर्दैन ब्रो**ं**बी० सीज के लिए कुछ ब्यवस्था होनी वाहिए ग्रगर यह सरकार इसे ईभानदारी से लागू करने की बात मोचती तो त्राज जो नौजवान सहकों पर हैं, जिनके सामने रोजी-रोटी का सवाल है उनके लिए भी क्यों नहीं इस सरकार ने एक कारगर जिस्तृत योजना देने का काम किया । यह न करने से उन नौजवानों के मन में एक संदेह और शंका की बात पैदा हो रही है। इसलिए इन सारी चीजों की जिम्मेदारी सरकार पर है, सरकार चलाने वाले लोगों पर सरकार के साथ जो लोग बठे हुए हैं, उन पर है।

सरकार के सामने चाहे महंगाई की मार हो, चाहे पंजाब का मामला हो, चा कश्मीर का मामला हो, इन सारी समस्थाओं पर जिस तरह से सरकार फ़ेल हो रही है उसी तरह से मंडल कमीशन की रिपोर्ट को लागू करने के मामले में भी सरकार फ़ेल हुई है क्योंकि इनकी नीयत साफ़ नहीं है ग्रीर जब नीयत साफ़ नहीं है तो ये सारी चीजें होंगीं ही। इसलिए ऐसी स्थिति में सरकार को सत्ता में बने रहने का कोई अधिकार नहीं है क्योंकि सारे मामलों में यह सरकार बिल्कुल ग्रसफ़ल साबित हुई है। जो ये नौजवान लड़के हैं, दिग्धमित लड़के हैं ग्रीर दिग्ध-मित किए भी गए हैं, इनको सही राह पर लाने की जरूरत है। उधर के सदस्य कहते हैं कि इसमें कांग्रेस के लोगों का हाथ है, जो बिल्कुल ग्रसत्य एवं निराधार है बहुत स्पष्ट बात है कि जनता दल के लोग ही ग्रापस में एक राय के नहीं हैं। मैं यह करना चाहता हं कि इसके पीछे तो शासक दल और राष्ट्रीय मोर्चे के लोगों का ही हाथ है जिसके कारण वे लड़के आज सड़को पर ग्राकर इस तरह की स्थिति पैदा कर रहे हैं। जो लीग शहींद हो रहे हैं मरे हैं या मारे जा रहे हैं उनके साथ हमारी पूरी सहान-भित है लेकिन एक बात जरूर है कि सरकार को प्रयास करना चाहिए वह नहीं किए गए हैं, कैसे शांतिपूर्ण वातावरण बनाया जाए, कैसे उन्हें इस लायक बनाया जाए कि उनको काम मिले, उनको समझाया जाए कि मंडल कमीशन की रिपोर्ट में क्या है, इसके लिए सरकार की और से कोई प्रयत्न नहीं किए गए। सरकार को एक बीच का रास्ता निकालना चाहिए था, लोगों को सिखाना चाहिए था, उनको समझाना चाहिए था, लेकिन कोई भी रास्ता अभी तक सरकार नहीं निकाल पाई है। इसलिए इस मामले में सरकार की पूरी असफ़लता है और इस सरकार को सत्ता में बने रहने का कोई ग्रधिकार वहीं है ।

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Shrimati Renuka Chowdhury.

SHRI SUBRAMANIAN SWA-MY: I am on a point of order.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): No, please. I have already called her

SHRI SUBRAMANIAN SWA-MY: It is an important point of order. This session was called in order, primarily, to enable the Government to get a Constitutional Amendment on Punjab. Now, in the other House the Bill has fallen through because of lack of attendance. Therefore, I would like the Government to tell us whether they have called us all the way here without adequate preparation. At the very minimum, the Minister for Parliamentary Affairs should resign because he has made a waste of our time. We have come all the way... (Interruptions)...

SHRIMATI RENUKA CHOW-DHURY (Andhra Pradesh): I am ashamed!

SHRI SUBRAMANIAN SWA-MY: And, on top of that, because of the weak arguments placed by the Attorney-General, the Court has now, within one week, reversed itself and given a stay which means this is a drama on Mandal. Therefore, we would like a statement from the Leader of the House as to what the exact position is. Will we be required to come back after the holidays to cast our. votes because we have to make programmes which have to be made sufficiently well in advance? So, an urgent statement from the Government is necessary and also an apology from the Government for lack of preparation in ensuring attendance in the other House to see that the minimum of 50 per cent is present and, for that, the Minister for Parliamentary Affairs must resign forthwith.

SHRI M. A. BABY (Kerala): Sir, if what Mr. Subramanian Swamy has said is correct, it is a matter of grave importance. I would also like to know whether what has happened in the other House is due to the deliberate and irresponsible abstention of Members of a particular political party *en bloc*. This also I would like to get clarified.

SHRI H. HANUMANTHAP-PA (Karnataka): Are we discussing the other House ?

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): No. ... (Interruptions)... Just a second. I have heard you both. The Leader of the House will come here and then I will tell him and he will explain to you what the position is. Now, Shrimati Renuka Chowdhury.

SHRI KAPIL VERMA (Uttar Pradesh): How can proceedings of the other House be discussed here? They cannot be mentioned here.

PROF. SOURENDRA BHAT-TACHARJEE: Sir, Dr. Subramanian Swamy, while referring to the Supreme Court's stay order, said that a drama was staged. Is he attributing that (Interruptions).

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): I have not called your name; I have not allowed you. I have allowed only Shrimati Renuka Chowdhury.

SHRI SUBRAMANIAN SWA-MY:*

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): It will not go on record. I have not allowed you. Shrimati Renuka Chowdhury.

SHRIMATI RENUKA CHOW-DHURY: Sir, at the out-set, through

^{*}Not recorded.

you, I would like to crave the indulgence of the House and I would start off by speaking of what appears to be that the Minister.....(Interruptions)

SHRI SUBRAMANIAN SWA-MY: Maybe he can clarify the position if the House is meeting...

SHRIMATI RENUKA CHOW-DHURY: I want to clarify what I want to say.

SHRI SUBRAMANIAN SWA-MY: But on behalf of the Government you cannot clarify. Maybe you take her into the Government and then she can clarify. — (Interruptions)...

SHRIMATI RENUKA CHOW-DHURY: Let me make a fervent appeal. Let us, as Members gof this House, first transcend our personal biases and limitations and think on a collective note. We are not divided on the floor of this House where the matter of social equality is concerned. At no point did anyone dispute it and I don't think anyone, even now, would dispute the factor of social equality as a necessity in our society, in our structure as independent India. Then we have to consider what is the matter that we are seized with. .. . (Interruptions). May I crave the attention of the House, please?

I.The Vice-Chairman (Shri Bhaskar Annaji Masodkar) in the Chair]

What is the process of this debate? Where did it originate? Which directi on is it going to take? I have been watching as a witness that we on

the floor of this House have been divided on individual biases, where we are speaking for the pro-ness or

the anti-ness of the Mandal Commission. Let us not give in to that bebecause we are the chosen few. Each of us in Parliament is literally one in a million. Of 800 million people we are roughly 800 Members. We cannot talk about blood flowing which was spoken of from this side of the Benches or the unconditi onal withdrawal of the implementati on of the Mandal Commission which was spoken of from that side of the Benches. We cannot speak irrationally. What is the process of this debate? The process of this debate started when the Prime Minister on the 7th of August made the statement that he would execute or rather adopt the Mandal Commissi onal Report and see to its implementation. What then should we examine? We are going to do it today. (Interruptions)

We are not going to go into the matters of whether there are enough jobs at all and whether we should reserve some of them. That is not what we are going to discuss. We are are not to go into the platitudes of what should be done and what has not been done. We have a matter on our hands. We have to see the effectiveness of the consequences. We have to see the relevance, and we have to see the timeliness. These are the measures that have been taken by the Government while implementing the Mandal Commission Report.

On the 7th of August when the Prime Minister spoke, nobody opposed it. Not a single individual or a political party opposed it, opposed the nobility of the thought because in concept we are all together. We are not opposing the equality of social status. We are working for a qualitative nation as Indian people.

I am on OBC today. I have been declared by the Mandal Commission. I did not know that. I

^{*}Not recorded.

[Shrimati Renuka Chowdhury]

thought I was an Indian. That was the only requirement for me when I came into this House. When I have been answered to, looked up to by people, it is primarily because I am an Indian. I am authorised by the fundamental fact that I am an Indian to enter this House, to enter the hallowed ground of Parliament.

Nevertheless, what are we questioning today? Yes, the nation isseized by the violence thatis causing convulsion. The mother in me, the women in me, cannot stand by as a mute witness. Nothing can simulate the emotions that are generated in me when I see innocents die. I question : is this "the youth that we have empowered to vote us to power, who die before us?

This is not the natural consequence of the thing. We have seen 50,000 women walking with candles in darkness, trying to simulate the grief of mothers who have lost their children before they have blossomed into full life. The nation is being ripped. We have been torn asunder. The fabric of this country is being ripped apart, and we are fighting, caste against caste. Why?

I am not going to stoop and say that there are certain factions, certain political parties. No, I will not do that. No movement would be able to sustain itself if it was an engineered one. There is some amount of spontaneity which has 'come from the masses. Let us not for a moment fool ourselves that somebody else is responsible for our problems. No. As a part of this Government, I take responsibility, as a apart of the team, as a part in governance. But I would like to exercise judicious, caution'. Iwant you to realise that by virtue of sitting in the Opposition you are not absol-

ved of your responsibilities and the oath that you take when you become Members of this House, of allegiance to this nation.

We have made a mistake. In our execution of the Mandal Commission Report we have made mis-The Government has movtakes. ed a little too slowly. We are taking faltering steps in executing it. Yes, the Government thought that it was judicious to close the educational institutions because it believed that that would contain flash points of violence. What we did overlook was that we needed to speak to the Vice-Chancellors, we should have taken teachers into confidence, we should have taken a consensus. We did not do it. Whatever measures we are executing seem to be steps too late. So much senseless violence has erupted in this country. So many innocent children have, died. No words are going to be abletomeasure the grief. I will beg to differ withMalaviyaji.

यह कायरता नहीं है, यह उनकी परेशानी की जबान है। उनकी नजर में उनको यह भरोसा नहीं है कि यह सरकार जो हक्तन कर रही है, उनके दुःख उनके गम और उनकी परेशानी को पहचान सके । मगर हम हिम्मत करते हैं, सब हमारे साथ हैं। ग्राप हमारा साथ देने व ले हैं। अप यह नहीं कह रहे हैं कि मंडल कमीशन को हटा दो। एकांध ने गुस्ते में कह दिया हो । स्राप यह नहीं कह रहे हैं कि गरीबों ग्रीर पिछड़े लोगों को कुछ सन दो। ग्राप यह भी नहीं कह रहे हैं कि ग्रो० बी० सीज०, बी० सीज० ग्रदि के लिए कोई जगह नहीं है। सब हमारे देश के लोग हैं। We are talking of merit'. Let- us want to be the first among the best, as my colleague, Mr. palpalReddy has pointed out. -, We are not going tobe maritorious In a. vacuum. Let us examine the fundamental factors which are rocking this nation and let us not isolate one community or one

class of people. We cannot, because they are intrinsically woven Into the fabric of this country. So, we have to come back to the factors as to what is the process of this debate. The process of this debate Is the effectiveness and the consequences of implementing the Mandal Commisssion's report. We have to examine the relevance of the measures that have been taken -and, the timing of this. May be the timing was wrong . I take full responsibility for that. The Government has "not empowered me., but as a part of the benches sitting on this side, lam taking congnisance of it. I cannot bear to see law-makers becoming law-breakers, assaulting a woman and a child in this I Year of the Girl Child. There is violence being committed against every individual who has dared to comeoutand speak But the Prime Minister is seized of this problem. He is seeking a solution. Empower him to find it. We cannot divide ourselves on the floor of this House and fight. You canriot fight against me because I am merely in "these benches. You are with me. No student is going to sit there and decide whether you are on that side or *on* this side. They will see you as a person in Parli ament empowered by the people for the people. That is the essence of democracy. Let us learn to: work towards the qualitative nation, not just in India' We are going to fight for the qualitative nation in international arena. India is on the nuclear map. We have had a tremendous success. We. could well be in the conomic hub of this internationally, but we are ruining ourselves. At ,. what cost are we doing this? Somewhere along the way we have lost .the basic goal perspective, that .of a better nation governed by the people. It is on record with the Prime Minister that individuals are feeling this thing. Yes,;I know the question the people are asking us now: is-the Mandal Commission . really relevant inview of the fact that three experts have diassociated with it? Will it really

end discrimination? Is it the answer for me to be internationally competent? These are the questions that are asked by the people. But, you, me, we, who are empowered by the gift, of being here, "by the knowledge that is bestowed onus. that access and the reach we have to communicate to the masses, why are wenot doing this? Why are we not going out to explain to the people? Can anyone of us, who are standing and, creating a noise for or against say that he is not seized of the matter? We have a problem on our hands. How best are we going to solve it? Please come out with a solution. Please offer us alternatives, which are viable and where there can be credibility for us. Don't come out with the Impossible. That will not resolve the problem. Each one of us is equally guilty on every death that has taken place in the past few months. And God knows about Mandal; he must be turning in his grave.

Discussion

SHRI DAYANAND SAHAY : Your responsibility is more.

SHRIMATI RENUKA CHOW-DHURY: Undoubtedly. I thought I said that earlier. But you are not absolved of it, my dear colleague. You, as a Member, when you came to this House and took oath, you swore that you have allegiance to this country. We are not going to •be showing Mandal, as a Commission which has discriminated an Indian against an Indian. That is what it has boiled down to. You have to take cognisance of what the country has been seized of. We have to collectively fight against it. We are not saying we have not made mistakes in this. Please help us to solve it because every Innocent child who died is our child. It is an Indian child. It is the wealth of my nation. It is the qualitative child- They have, been moved to burn themselves. Let us not beinvolyed in mud-slinging about political parties. This is the very reason

[Shrimati Renuka Chowdhury] anti-social elements are making hay while the sun shines for them. They have set the children on fire. We have stood by as mute witnesses, my God.

God of my witness, what is the religion that I have sworn allegiance to? The national flag? I have repeatedly said it on the floor of this House. With this flag as my witness, will you not join me

THE VICE-CHAIRMAN (SHRI BHASKAR **ANNAJI** MASODKAR) : Madam, keep your time.

RENUKA **SHRIMATI** CHOWDHURY: I am concluding. You have been very kind. You have been indulgent.

VICE-CHAIRMAN THE (SHRI BHASKAR ANNATI MASODKAR): Because there are so many Members who want to express themselves.

SHRIMATI RENUKA CHOWDHURY: This is an appeal. We are seized with this matter. These are the measures the Government have taken. We have tried to contain the violence. We are rounding up the anti-socia' elements hence there is a little bi* of violence in the past two or three days. We may be a little late but we are trying to contain it. Please help us. Please go along with us. Thank you.

DR. NAGEN **SAIKIA** Vice-Chairman, (Assam) : Mr. Sir, it is seen that no party dares oppose the imp'ementation

of the recommendations of the Mandal Commission for the onlyreason that all parties want to satisfy the 80 percent of this population of our country but most of them have come up to oppose it indirectly, because to me they are basically the representatives of the 20 percent of the people only. I would like to request these people to abandon the double standard in their thinking and activities. Rather they should come forward courageously to speak out their mind. On the surface, they have been stating that they support the recommendations of the Mandal Commission but in private some people oppose it. I would request them to come out with their real colour in the interest of the nation and the people.

Today, North India is witnessing a violent agitation on the reservation issue. A good number of students and youths have resorted to sev-immo'ation to register their protest against the imp'ementation of the recommendations of the Mandal Commission. Why? Is it fact that reservation of 27 per cent of the jobs for the OBC as it has been dec'ared would certainly affect the other sections of the people? Would it deny justice to one who is coming from a community other than the OBC, SC and ST? A share of 27perent is a very small part of the whole. In some States their reservation is more than 60 per cent, for example, in Tamil Nadu. But noaffected body seems to have been that State. Then, why the people in the States of north India are apprehensing that their I have been future will be Weak? observing that there are some misgivings, misunderstandings regarding the recommendations in the mind of the people. The peop'e are not well aware of the recommendations. There is a fear in the mind of the people. The Immediate duty and responsibility of the conscientious people is to remove the misunderstanding, the misgiving, the from the mind of the people, but not

Discussion

to instigate either the pro-reservationists or the anti-reservationlsts to generate the caste hatred and poison the whole atmosphere.

Sir, Congress (I) has demanded the resignation of the hon. Prime Minister. But what for? Is It for the historic move that this Government is taking which had to be taken a decade back when Congress (I) party was in power? They have been criticising us for not diluting the Reservation Policy and at the same time asking the students to come to the negotiating tab'e. But what is there for dilution at all when a minimum has only been given? But political forces have been trying their best to create a fear psychosis in the minds of the people that the future of a section of people is going to be deemed. Is there any truth at all in it? As Mr. Vajpayee stated, there is a communication gap and that gap will have to be filled up. I request the Government to take immediate necessary steps to bring the agitators to the negotiating table and remove their fears and misunderstandings and assure them that they would not he denied of their due. I hope, with i n a very little time, we shall be able to convince the youth and the students of this country that they would not be denied justice and to resolve this situation, we shall have to fight unitedly. I appeal to all the Members of the House, irrespective of their political affiliations, to come forward, fight unitedly the evil and to make the country progress.

श्री माधव सिंह सोलंकी (गुजरात) : आदरणीय उपसभाष्ट्रयक्ष जी, मैं बडी दिल-चस्पी से यहां चर्चायें सुन रहा था खास करके जो श्री एस० जयपाल रेड्डी जी ने कहा कि——

Those who had not the intellectual and moral courage to oppose reservation are opposing the Government. Particularly his reference was to the Congress Party.

में यह कहना चाहता हूं कि जो पहले विरोध पक्षों में रहे हैं, सरकार में

भी रहे हैं, वह तो ग्रारक्षण की बात ग्रभी लाए । इस देश में कांग्रेस पार्टी ही है, जिसने न केवल हरिजनों, आदिवासियों ग्रीर पिछडे वर्गों के लिए ग्रपनी भावनायें व्यक्त की, लेकिन ठोस कदम उठाए हैं। महात्मा गांधी की प्रेरणा से ही कांग्रेस गवर्नमेंट ने शेंड्ल्ड चास्टस ग्रोर शेंडल्ड ट्राइब्स के लिए रिजर्वेशन लाए ये और पं० जवाहरलाल नेहरू ने ही शैक्षिक ग्रीर सामाजिक दिष्ट से पिछडे वर्गों के लिए ब्रास्सण का प्रबंध भारत के संविधान में करने का कदम उठाया था स्पीर अभी याँदव साहब ने बताया है कि कांग्रेस के शासन में ही भारत के कई प्रदेशों में पिछड़े वर्गों के लिए कदम उठाए गए हैं ग्रीर कांग्रेस ने पिछड़े वर्गी के लिए जिल्ला काम किया है, रतना किसी भीर पार्टी ने ग्राज तक नहीं किया ।

हमारी ग्रापत्ति, उपसभाध्यक्ष जी, इस बात है कि जनता मोर्चा की सरकार ने पिछडे वर्ग के नाम से जो रवैया अपनाया है, अगर जनता मोर्चा की सरकार ग्रीर प्रधान मंत्री जी ने ग्रारक्षण के मामले को हैंडल करने में ऐसी गडबड़े कर दी हैं ग्रीर ऐसा कंपयुजन पैदा किया है कि इसके फलस्वरूप बाज देश में गंभीर परिस्थिति का निर्माण हुआ है। आज जनता फंन्ट के नेतागण कुछ भी कहें लेकिन बात यह है कि प्रधान मंत्री जी की 7 अगस्त की घोषणा में पिछडे वर्गी के हित में सेभी ज्यादा इनका राजनीतिक उद्देश्य था, वरना परिस्थिति ऐसी पैदा नहीं होता, सारे देश में हम जब एक साथ पिछडे वर्गों के लिए ग्रारक्षण का प्राबधान करना चाहते हैं तो वह एक बड़ा सामाजिक कदम हैं श्रीर कांतिकारी कातिकारी कदम हरेक स्टेज में क्या-क्या कदम उठाने चाहिए इसकी गंभीरतापूर्वक जानिंग करनी चाहिए। खास करके इनकी दो स्टेजेज हो सकती हैं। जब आरक्षण देना है पिछडे वर्गों के लिए सामाजिक गैक्षिक वर्गों के लिए तो सब से पहले इनका बाइडेटीफिकेशन होना चाहिए कि कौन-कौन सेवर्ण कम्युनिटीया कास्ट द्यार भ्रदर वैकवर्ड क्लामेज। वह भाइडेंटी-फिकेशन हो जाए इसके बाद एक्सटेंशन

Discussion

श्री माधव सिंह सोलंकी

श्राफ बैनिफिट्स करना चाहिए। यहां तो माननीय उपसभाष्ट्रयक्ष जी, बैनिफिट पहले जाहिर कर दिए गए ग्रीर वह भी धाधे ग्रध्रे। मंडल कमीशन के बारे में एक तरफ यह कहना है कि हम मंडल कमीणन की रेकमेंडेशंज पूरी तरह स्वीकार करते हैं भीर जब जाहिर किया तो इनकी बहुत सी रेकमंडेशंज में से केवल एक ही सर्विस का एनाउंसमेंट किया गया कि सर्विस में **ग्रारक्षण** होगा। ग्रौर वह भी बाद में रिट्नेट कर दिया गया कि सर्विस में भी केतल रेऋटमेंट मे होगा, लेकिन प्रोमोशन में नहीं होगा । माननीय उपसभाष्यक्ष जी, यह प्रधकचरा भीर मधुरा मंडल कमीशन की रेकमंडेशन का एनाउंसमेंट करना इसके पीछे क्या उद्देश्य हो सकता है लेकिन कुछ भी बैनिफिट दे इससे पहले काँन से लोग बैशवर्ड क्लास में ब्राते हैं इनका भ्राइडेंटीफिकेशन तो होना चाहिए। गवर्तमेंट ने पिछले 7--10 महीने में क्या किया ? उन्होंने अपने मैतिफ स्टों में इस जाहिरात की थी और हमारे पास 10 साल से रिपोर्ट पड़ी हुई थी तो जनता फंट गवर्गमेंट ने कुख भी होमवर्क तो किया होगा कि कौन कौलन कम्यूनिटी यां कीन-कौन वर्गों को हम ग्रदर बैशवर्ड क्लास गिनने वाले हैं, ग्रीर मंडल कमीशन का लाभ देने वाते हैं। कुछ नहीं किया गया । एक एडहाक एनाउंसमेंट कर दिया गया कि मंडल लमीशन की रिपोर्ट में जो कम्युनिटींज के नाम हैं ग्रीर राज्यों ने जिस कम्युनिटी का स्वीकार किया है जो कामन नाम है उनको हम लाभ देंगे, लेकित ग्रीर राज्यों का क्या होगा? कुछ ऐसे भी राज्य हैं ग्रभी चव्हाण साहब ने बताया कि जहां बैकवर्ड क्लासेज का कोई प्रोविजन नहीं किया गया है। तो यह तो परे भारत के लिए प्रोविजन हैं। इसम से कुछ राज्यों को लाभ मिले ग्री कुछ राज्यों को बिल्कुल नहीं मिले ऐसी परिस्थित क्यों निर्माण की गई यह हमारी समझ में नहीं आता है। इससे यह कहाजाताहै कि इसके पीछे केवल पिछड़े लोगों को मदद करने का ही उद्देश्य था तो यह बात सही मालूम नहीं होती.।

माननीय उपसभाध्यक महोदय, तीसरी महत्व की बात यह है कि यहां प्रधान मंत्री जी ने 7 ग्रगस्त को यह जाहिरात की थी मंडल कमीशन के 27 फ़ीसदी रिजर्वेशन की तब यहां एक सवाल उठाया गया था । सवाल के जवाब में उन्होंने ऐसा कहा कि यह हमारी जनता फंट पार्टी की पालिसी है ग्रीर वह पालिसी हमारे मैनिफ़ैस्टो में भी बताई गई है और ग्राज हम इसको कार्यान्वित करने जा रहे हैं। तो सवाल यह पूछा गया था कि ग्रगर ग्रापकी पार्टी की यह पालिसी हैतो ग्रापकी पार्टी की सरकारें जिन प्रदेशों में हैं, जिन राज्यों में हैं वहां भी इसका पालन कि । जाएगा या नहीं । या ग्राप इसके लिए कोई प्रयास करोगे या नहीं। तो इन्होंने जवाब दिया था कि वह स्टेट में भी इन रिकमंडेशन्स को लाग करने के लिए कोशिश करेंगे। फिर इसमें से भी रिट्नेट कर दिया श्रीर कहा कि स्टेट जो करना चाहें, वह कर सकती हैं, सेंटर इसकी कोई रिस्पांसिबिलिटी नहीं लेती। तो माननीय उपसभाध्यक्ष जी, इससे ऐसा लगता है कि हाफ़ हार्टेड ग्रीर हाफ़ बेक्ड पालिसी डिसीजन लिया गया और वह भी जिस ढंग से लिया गया वह ठीक नहीं था । किसी के साथ कंसल्ट नहीं करना, कंसेंसस की बात तो छोडिए, अपने साथियों के साथ भी कंसल्ट नहीं किया गया, वह तो अब जाहिर हो गा। है। लेकिन ऐसी जल्दबाजी में जो डिसीजन लिया जिसका प्रजाको भी पता नहीं चला । स्राज देश में कितने वैकवर्ड क्लास के लोग हैं जिनको पता भी नहीं है कि उनको यह लाभ मिलने वाला है या उनका नाम लिस्ट में है ? तो सभी जगह कंफ्यूजन है, जिसको लाभ मिलने वाला है वह भी कंपयुजन में है और जिसको लाभ नहीं मिलने वाला है या जिसको नुकसान का शक है, उसके मन में भी कप्युजन है। सरकार की तरफ से या जनता फ्रांट पार्टी की तरफ़ से ये जो कदम उठाए गए हैं, उन्होंने भी कुछ किया नहीं है । ऐसी स्थिति में माननीय उपसभाध्यक्ष जी हमको लगता है कि जल्दवाजी में बहुत नुकसान हुआ है।

कांग्रेस ने तो अपनी पालिसी पहले से जाहिर की है कि हम पिछड़े वर्गी के

विकास में विश्वास रखते हैं उसमें हमारी पूरी श्रद्धा है। रिजर्वेशन में भी हमारी पूरी श्रद्धा है और हमने यह व्यवस्था सुचित की थी कि रिजर्वेशन जैसा लाभ जब पिछड़े वर्गी को दिया जाय तो पिछड़े वर्गी में भी जो बिल्कुल नीचे हैं या जो बिल्कुल गरीब हैं, उनको प्राथमिकता दी जाय । हमारे बारे में ग्राज गलत बातें जो लोग फ़ौला रहे हैं वह पहले ग्रपने बारे में सोचें ग्रीर कुछ ऐसे कदम उठाएं जिससे देश का पुनर्निर्माण हो ग्रीर सही मायनों में इस नीति का पालन किया जाय । धन्यवाद।

भी जेड०ए० ग्रहमद (उत्तर प्रदेश)ः उपसभाध्यक्ष महोदय, सबसे पहले मैं हमारे उन नौजवान बच्चों को श्रद्धांजलि अपित करता हं जिन्होंने अपने आपको जना लिया या मार दिया।

THE VICE - CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) : Every ody shares your concern, your feelings.

श्री **जेड०ए० ग्रहमद:** इस बात को मैं नहीं मानता । जब शंकर दयाल सिंह ने यह सवाल उठाया कि हम उनके मरने के लिए दुख का इजहार करें ग्रीर यहां एक कंडोलेंस किस्म की चीज रखी जाय तो हमारे कांग्रेस के दोस्तों ने इतनी सख्त मखालफ़त की कि मालुम होता था कि वह नोई पाप कर रहे हैं ग्रौर शंकर दयाल जी ने भो बात की वह गलत है, वह नहीं होनी चाहिए। वह खोटी बात है। मुझे ताज्जुब हुन्ना ग्रीर मैंने सोचा कि जब ये सब इस बात के लिए चिल्ला रहे हैं तो उन बच्बों के लिए कुछ तो गम का इज-हार गरें।

VICE-CHAIRMAN THE (SHRI BHASKAR ANNAJI MASODKAR): At least the Chair shares your view.

श्री जेड० ए अहमद: यह तो चेयर की बात है। यह रिवाज है। माननीय मेरा गला बैठा हुआ है, मैं साफ़ नहीं बोल पाता । लेकिन मैं समझता है कि विरोधी पक्ष, कांग्रेस के नेता को भी गलत राय 504 R.S.-5,

देने वाला था। वह इसलिए कि मैं समझता था ग्रगर ऐसा प्रस्ताव ग्राए तो वह **खुद** कहें कि हां साहब ग्राना चाहिए या उनकी तरफ़ से अाना चाहिए, लेकिन अक्ल की कमी, कुछ समझ की लमी, कुछ दुख की कमी ग्रीर पार्टीबाजी के ग्रंदर उलज्ञकर उन्होंने उसका श्रपोज किया । इसलिए **9हली बात में यह कहना चाहता हूं कि** याद रिखए कि अगर नौजवान बच्चे मर गए, जल गए तो गुस्से का या गम का इजहार करना श्रापका फ़र्ज था जैसे कि हमारा फ़र्ज था ग्रौर मिलकर के बात हो जाती तो बड़ी शानदार बात होती। लेकिन श्रापने होने नहीं दी । मझे बडा श्रफ़सोस है, अापकी इस परंपरा के खिलाफ़। अब मैं अपनी तरफ़ से और अपने दल सी०पी० ब्राई० की तरफ़ से जोरदार तरीके से इस मोशन, इस मृव का, मंडल कमीशन को लागू करने का जो प्रस्ताव है, उसका समर्थन करता हुं ग्रीर मजबूती के साथ समर्थन करता हुं। मैं बीच के मार्ग में नहीं खड़ा हं, जिसकी हमारे वाजपेयी जी बड़ी तारीफ़ कर रहे थे—-बीच का मार्ग, न इधर के न उधर के, उनके बारे में मैं बाद में कुछ कहंगा लेकिन हम मजबूती से एक दुष्टिकोण लेकर खड़े हैं कि यह सदियों से दबे हुए लोग हैं, मोषित लोग हैं, ग्राज उनको उठाने की जरूरत है, उनको रोशनी देने की जरूरत है, उनको उज्ज्वल भविष्य दिखाने की जरूरत है। इसके लिए ग्रीर तरीके भी निकाले जाएंगे लेकिन यह एक तरीका है ग्रीर हड़ मजबती के साथ इसका समर्थन करते हैं ग्रीर हम सरकार को, इस जनता दल की सरकार को ग्रीर खासकर प्राइम मिलिस्टर श्री विश्वनाथ प्रताप सिंह जी को मुबारक-वाद पेश करते हैं कि उन्होंने यह कदम उठावा बावज्य विरोध के । सगाल यह है कि विरोध कहां से श्रा रहा है ? गोल-मोल बातें की जा रही हैं। कांग्रेस के गलें में एक हड्डी फ़ंस गई है, न निगल सकते हैं, न उगल सकते हैं ग्रीर बगलें झांकते हैं इधर-उधर देखते हैं। हम भी तो यह कहते थे, हमने भी यह कहा है। हम भी यह करेंगे, लेकिन ब्राज उसकर् विरोध कर रहे हैं। इधर-उधर की बात करके विरोध कर रहे हैं। सीधे तौर प्रे

श्राप श्राज डिवाइडेड हैं यहां उनके दर्शन-यान जो विरोध कर रहे हैं ग्रीर उनके दरिमयान जो समर्थन कर रहे हैं। हम समर्थन करने वाले हैं, हम सदियों की बेइंसाफ़ी को खत्म करने वाले हैं। हम इस ऊंच-नीच को जितना कम कर सकते हैं, करेंगे और उसके लिए हम मैदान में खड़े हैं और डटकर खड़े हैं। कहते हैं कि साहब आपने कह दिया, शायद आपने कहा था, कि सड़कों पर चले आग्रो । क्यों नहीं निकलेंगे ? ग्रगर समाज का रूलिंग क्लास जो गरीब का गला घोंटकर बैठा है ग्रीर सिंदयों से हुक्मत कर रहा है, आज उनको अपनी राज-सत्ता खतरे में मालुम होती है। ग्राज मंडल कमीशन ने जरा सा हिलाया है, शोर मच गया, बच्चे जलने लग गए, प्रदर्शन होने लगे, सरकारी प्रापर्टी को जलाना शुरू किया । आजतो जरासा हिलाया है और मैं समझता हूं कि बहुत हिलाना है, डटकर हिलाना पहेगा । जो गरीब तबका है उसको आकर मदान में कहना पड़ेगा कि मैं भी इंसान हं, मैं भी भारतीय हूं, भेरा हक तुमने ले लिया है, मुझे जिंदा रहते का मौका नहीं है और तुम जाकर राज-सत्ता में ऊंचे-ऊंचे ग्रोहदे पर बैठे हो।

उपसभाव्यक्ष सहोदय, में यू०पी० का रहने वाला हं। क्या ढांचा है सरकार का ? यहां गर्मा, यहां भिश्रा, यहां द्विवेदी, यहां विवेदी । जहां देखो हर इंट के नीचे कोई गर्मा, विश्रा निकल भाता है। क्या बात हैं कि लाखों करोड़ों इंसान ग्राज सिपाही के पद से, चपरासी के पद से कपर नहाँ उठ सके ? क्योंकि रिकट करने बाले शर्मा, मिश्रा, दिवेदी और तिवेदी हैं। यह सही बात है कि हमारे बिहार में, हमारे यू. पी. में, सध्य प्रदेश में, हिन्दी इलाके के श्रंदर शाज इतना डोमिनेशन है। पंडित जी, पंडित जी, पाएं लाग्,पंडित जी पाएं लाग्। यह तसामा चलता है। यह कब तक चलेगा ? क्याक्या जातियां में गिनाऊं। उसकी ग्रावाज नहीं सूनी जाती। याज उस यन्याय को खत्म करना है ग्रीर यह पहला कदम है। आप कहते हैं कि

सड़कों पर नहीं याना, मैं कहता हुं कि सड़कों पर ग्राना पड़ेगा । ग्रटल बिहारी वाजपेयो जी की मीटिंग लखनऊ में पांच दिन पहले हुई । मैंने देखा साफ ग्रीर चिट्टे कपड़े पहने हुए, पेंट ट्राउजर पहने हुए लोग घूम रहे थे। 20 हजार ब्रादमी थे । मुलायम सिंह यादव जी जब मीटिंग करते हैं, यू०पी० की बात कर रहा हूं। लाखों लाखों गन्दे कपड़े, पांव मे जुता नहीं, कुछ नहीं भ्रौरतें, मर्द, बच्चे तुफान की तरह चल देंगे । यह तूफान मुकाबला करेगा उन चिटंटे कपड़े वाले लोगों का, सफेद कपड़ वाले जो ग्रोहदों पर बैठे हैं, कलैक्टर हैं, डिप्टी कलैक्टर हैं, जज, प्रोफेसर सब चीजें उनके हाथ में हैं। यह गंदे कपड़े वाला उठेगा ग्रीर इनको भी गंदे कपड़े पहना देगा । हुनको भी गंदे कपड़े पहनने पड़ेगे तब इंसान के बीच मोहब्बत ग्रीर भाईचारा पैदा होगा। मैं बहुत कुछ कहना चाहता हं लेकिन ब्राज मेरा गाल खराव है इसलिये मैं ज्यादा ग्रीर फुछ नहीं अहंगा।

Discussion

श्री ग्रटल बिहारी वाजपेयी: एक बात, अगर डाक्टर साहब इजाजत दें तो मैं बीच में एक सवाल पूछना चाहंगा।

उपसमाध्यक्ष (श्री भास्कर मासोदकर) : ग्रापको तो वह मना नहां क रेंगे।

थी ग्रटल बिहारी वाज्येयी: उभाध्यक्ष जी, उन्होंने मेरा नाम लिया ग्रीर तास लेने के बाद मुझेलगा कुछ कहना चाहिये। वह बहुत प्राने नेता है, ग्रन्भवी नेता हैं। उन्हें याद होगा कि अब बिहार में रिजवेशन का मामला उठा था तो उनकी पार्टी--कम्यनिस्ट पार्टी इस राव की थी कि पिछड़े हुए लोगों के लिये आरक्षण जारी करते हुये आधिक स्थिति देखी जानी चाहिये। इस तरह के कम्यु-निस्ट पार्टी के प्रस्ताव हैं। अब अगर उन्होंने अपनी राय बदल ली है तो बात यलग है। लेकिन में समझता हूं कि उनकी राय वही है और वह इसी राय का प्रति-पादन यहां कर रहे हैं।

भी जेड**्ए० ग्रहमद**ः ग्राप क्या सम-झते हैं ? ग्राज यह लोग कम्युनिस्ट सोशलिस्ट जो वर्ल्ड क्लास को बिलीव करते थे ग्राज यह लोग हिंदुस्तान की परिस्थिति को पहचान गये हैं कि आप केवल उन्हें ऊंचे वर्ग ने इंस्टीट्यूशनलाईज कर दिया है एक्सप्लोयटेशन को । कास्ट-कास्ट की नेकर बांध दिया है एक्सप्लोइटिड ग्रीर यह जो ऊपर वाले हैं ग्रापके वर्ग के लोग, हमने उस हकीकत को पहचाना, हमने आंखें खोली, हमने सीखा तवारीख सं, हम ग्रधे थे, हम वैस्टर्न पैटेंट को देखते थे। ग्राज दुनिया के कम्युनिस्ट भ्वमेंट हर जगह जाकर अपने देश के पेटेंट को देखता है ग्रीर इसलिये उधल पुथल है कम्युनिस्ट दुनिया में। मैं उनमें से नहीं हुंजो कहेंगे कि उस वक्त मैंने कहा था । ग्राज दुनिया बदल ेचुकी है, हर चीज बदल रही है, हम बदल रहे हैं, ग्राप बदल रहे हैं। ग्रापको ज्यादा बदल ता चाहिये। ग्रापको बाबरी मस्जिद को नहीं तोड़ना चाहिये । ग्राग लग जायेगी हिद्रस्तान में ... (व्यवधान)

श्री पी० शिव शंकर: वाजपेयी जी बहुत बदल चुके हैं।

श्री जेड०ए० ग्रहमद: याग लग जायेगी हिंदुस्तान में । राष्ट्रीय एकता की ग्राप बातें करेंगे खुन की निवधां बहने लग जायेंगी। एक बस्जिद गिरेगी तो 5 मंदिर गिरेंगे थीर कुछ लोग मंदिरों के ऊपर भी वम फेंकना शुरू कर देंगे। यह भी पोलिटिक्स है ज्ञापको यह समजना चाहिये। माई बटल बिहारी जी मेरे पुराने दोस्त हैं, में इनका बड़ा एडमॉयरर हूं। लेकिन बड़े कारीगर हैं, होशियार हैं, राजनीति में मंजे हुए हैं। थाज ऐसी तकरीर देदी कि उधर से भी ताली पिटे ग्रीर इधर से

भी । यह भ्रादमी बहुत तारीफे काबिल हैं। हो सकता है कि किसी दिन प्राइ-मिनिस्टर आफ इंडिया हो जायें, दोनों तरफ से तालियां ले लें। इसलिये ग्रापने जो वात कही मैं उसके खिलाफ नहीं हूं, बहुत अच्छी बातें हैं। मैं तो समझता हं कि ग्राप इस मंजिल पर पहुंच गये हैं कि श्रव उपदेश ही दिया करें। अमली चीजों में आकर श्रादमी सिसफिट हो जाता है श्रीर मैं ग्रपनी श्रांखों से देखता हूं कि शटल बिहारी जी अपनी पार्टी में सिसफिट हैं। बहुत बड़े आदमी माने जाते हैं। लेकिन इधर सच्चाई है या उधर सच्चाई है। यह इधर झूठ है या उधर झूठ है। उतना बेलेंस करके चलते हैं कि उसमें से कोई चीज निकल ही नहीं सकती तो जो उपदेश दीजिये हम सब सुनेंगे, इज्जत देंगे ग्रापको। हम चाहते हैं कि म्रापकी खुबसूरत भाषा, ग्रापका लहजा ग्रीर श्रापका ईडियम जो बड़ा मजेदार है, हम उसको सुने लेकिन पार्टिजन न बनिए ग्रीर बाबरी मस्जिद को न तोड़िए।

श्री ग्रटल बिहारी वाजपेयी । ग्राप तो कम्युनिस्ट हैं। ग्रापको मंदिर-मस्जिद से क्या लेना है?

श्री जैंड०ए० श्रहमद : नहीं उस पर भी हमने चेंज किया है। गंदिर, मस्जिद सिर्फ इंट की दीवारें नहीं है, ये माहब, लोगों के इखलाक को, मॉरेश, स्त्रिच्यल, हिस्ट्रीरिकल वैल्यूज की निधानियां हैं। हिस्ट्री ने इनको बनाया है श्रीर श्रीज कम्युनिस्ट कहता है कि हम इज्जत करेगे मंदिर की, मस्जिद की चर्च की श्रीर किसी को तोड़ने नहीं देंगे मन्दिर बने मस्जिद को गिराकर या मस्जिद बने मन्दिर को गिराकर, यह ठीक नहीं है। पुराने बदले न निकलिए, तारीखी बदलों को निकालने की कोशिया न काजिए। इससे हिंदुस्तान बरबाद हो जाएगा। श्रापसे श्रीर में क्या कहें?

एक चीज कहना चाहता हूं कि एक सवाल उठता है कि साहब कितनी

श्री जैंड० ए० ग्रहमद]

135

नौकरियां मिलेंगी? मैं जानता हूं कि नौकरियां ज्यादा नहीं हैं लेकिन मैं यह भी जानता हुं कि नौकरी मिले या न मिले पर इंसान नौकरी से ज्यादा बुलन्द है। अगर सदियों तक करोड़ों-करोंड़ों इन्सानों को इंसान की रिसयत नहीं दी गई और ग्राम कोशिय की जाती है कि उनकी इंसानियत को माना जाए तो वह नीकरियों से ज्याद। ब्लन्द और ज्यादा वडी चीज है। लाखों करोड़ों हरिजनों या लाखों-करोड़ों वैकवर्ड कम्यु-निटीज के लंगों ने भ्राज भ्रगर श्रपनी हैसियत पहचानी तो उनका मुस्तकविल वनेगा। ग्राज यदि वे दलित ग्रीर पतित रह गए तो न उनका मुस्तकविल बनेगा. न हिष्स्तान का बनेगा। इसलिए नौकरियां तो ज्यादा नहीं मिलेंगी लेकिन गरीब श्रपने मजबूत हाथों से अपनी नयी दुनिया बनायेगा और उसमें सबकी गुंजाइण होगी. किसी के साथ अन्याय नहीं होगा। इनअलफाज के साथ में ग्रापसे इजाजत लेता है। मुक्रिया।

KAHNU SHRI CHARAN LENKA (Orissa): [Mr. Vice-Chair man, Sir, I want to speak in Oriya, my mother tongue.] Mr. Vice-Chairman Sir, I rise to participate in this Short Durafion Discussion on Mandal Commission Report with a heavy heart. Today whole of India is burning. There is no peace anywhere. Those who are the future of India have now taken to the streets. They are fighting not only agaist the Government but unfortunately among themselves. An unfortunate conflict is being started between on ccaste and the other, between one community and the other. In this context, we have assembled here in this august House to discuss the problem which has arisen out of the Government's decision to implement the recommendations of the Mandal Commission Report. Mr. Vice-Chairman Sir, today I have listensed to the speeches of many honourable members. I wished the

English translation of the original speech delivered in Oriya.

honourable members had not brought polities to this debate. But unfortunately they have not gone above petty political motives while participating in this discussion. Mr. Vice-Chairman Sir, the Congress Party has clearly stated its support for reservation of Government jobs for backward people in the country. Congress Party is never against the implementation of the Mandal Commission Report. Congress Party sincerely wants the improvement of the economic condition of the eighty percent of the people of India. Who are living below poverty ine. That is why my party has taken up many programmes for the development of weaker sections in the last forty years. Gur 'ate Prime Minister Smt Indira Gandhi through twenty point programmes took many steps to remove poverty from our country.

Mr. Vice-Chairman Sir, it is is not true that the Congress Party kept the Mandal Commission Report in cold storage. Keeping the Mandal Commission Report in view late Smt. Indira Gandhi and Shri Rajiv Gandhi through twenty point programme wanted to to provide opportunities to improve the social and economic conditions of the weaker section in our society. They were convinced that if the Mandal Commission Report will be implemented caste war will start in our country. Casteism will again be revived in our society for which the country has suffered for thousands of years. That is why congress party has always emphasised on improving the lot of the people who are living below poverty line irrespective of the castes to which they belong. Accordingly the Party has formulated its policies.

Mr. Vice-Chairman, Sir, the allegation of the friends from the treasury benches that the Congress Party is against reservation is not true. Congress party has objected to the way *he list of the backward castes is prepared y the Commission.

If castes is the basis for identifying the backward people in our country then I doubt whether all the people who are backward will get the benefit of this reservation policy.

Mr. Vice-Chairman Sir, I want to speak about Orissa. Today I want to caution the National Front Government and also Shri Ram Vilas Paswan not to measure India by the measuring rod of Uttar Pradesh. India is one. It is a multi-lingual multi-religious society. The people of India are secular. Mr. Vice Chairman Sir Casteism was unknown in Orissa. We the people of Orissa have never believed in casteism.

Today for the first time castsism is imposed on us from Delhi. Today, Unfortunately Orissa is witnessing casts-war. Mr Vice-Chairman Sir, you will be surprised to know that five out of six people who were killed in Orissa during anti-reser-vation agiation belong to backward class. I want to ask the question as to why the backward people of Orissa even are not satisfied with this reservation policy. They are aware of the fact that the Mandal Commission Report will deprivex many poor people of the state because the report is prepared on the basis of caste. Many backward castes of Orissa are deprived of the benefit of reservation. Mr Vice-Chairman Sir, Mandal Commission has identified 224 castes in Orissa. These 224 castes have been identified on the basis of 1931 census. Orissa was not created as a separate province in 1931. Now 40% of castes listed in the Report is non-existant in Orissa. If this Report is implemented in Orissa only 14% to 15% of the population of Orissa will qe

benefitted. About 70% of the backward castes in Orissa are now deprived of the benefit of the implementation of Mandal Commission recommendation.

Mr. Vice-Chairman , Sir, you will be surprised to know that the Mandal Commission Report has again created a division in the same caste. The khatriyas, the kahandayats and the chhasas (cultivators) constitute 45 % of the total population of the state. Out of which they have included only two castes, The first one is Paikasandthe other Pradhans. About 42% of is the Backward castes have been left out. An ironical situation has been created in the whole of Orissa that the people who belong to backward classes have now started the agitation.

Mr. Vice-Chairman Sir, I want to state it emphatically that no political Party is behind this agitation in Orissa. This is a spontaneous agitation in the state. The one and only reason of this agitation is the faulty way of implementing the Mandal Commission Report.

Mr. Vice-Chairman Sir, about 82% of the population are poor in Orissa. About 44% of reservation already exists in Orissa. Out of this 14%, 38% for S.C., S.T. and 6% for disabled persons. If we keep the Supreme Court verdict in view then only six percent are left out to make it 50%. Already 44% of reservation is existing, only 6 % are left out. Whether the Government is thinking of giving this left out 6% reservation to backward communities ? The Chief Minister or Orissa, Shri Biju Patnaik has rightly opposed the implementation of this Report in Orissa. He is well aware of the situation in Orissa. He knew that the people of Orisas

[Shri Kahnu Chavan Lenka] will never accept the Report. But unfortunately he has changed his stand when he gave a statement in Delhi. If the Mandal Commission Report will be implemented as it is then many job-seekers in Orissa belonging to backward communities will be deprived of the benefit of the reservation meant for them.

Mr. Vice-Chairman Sir, today not only Orissa but the whole country is burning by this antireservation agitation. The students have taken to the streets. There are reports of Police excesses on agitators. Police firing has taken place resulting in deaths of the agitators in many places. Life and property of the citizens are no more secured now in this country. I want to ask as to who is responsible for such a situation like this. Everybody is asking this question to the Government. Today's question is not of supporting or oppositing the Mandal Commission Report. This is not the subject matter of today as to who will oppose Mandal Commission Report or who will support Mandal Commission Report. What matters is the situation which has arisen out of the Government's decision to implement the recommendations of Mandal Commission Report. Who is responsible for this situation arising today in India?

Mr. Vice-Chairman I am just concluding.

Shri Atal Bihari Vajpayee has asked a question to the Government and Prime Minister during his speech as to what is Government's stand on Supreme Court's verdict. The honourable member who is the General Secretary of the Party told that we will oppose it. Mr. Vice-Chairman Sir, is it a sensible answer ?A veteran member Shri Bajpayee hesspoken and his speech is welcome by members

of all parties. But what is the answer from the Government? I charge the Government of madness. This is a mad Government. It is very insensible to the problems of the people of the country. The Government is only after cheap popularity. In the name of implementing the Party's election manifesto the Government wants to fish out of the troubled water. In the past Congress has done a lot for the Harijans and Adibasis and for the downtrodden in the country. Congress Party has worked for the upliftment of the minorities. In order to demonish the Congress Party's vote bank among the S.C., S.T. and minorities, the Prime Minister V. P. Singh has revived casteism in the Country by giving the promise of implementing the Mandal Commission Report. What I feel is that after 43-years of Independence the second Jinnah has emerged in our country. The first Jinnah had divided the country on the basis of religion. He went against the ideologies of Mahatma Gandhi and created Pakistan. Now Pakistan is going to be created in each and every village and family during the tenure of Shri V. P. Singh as Prime Minister. What I want to say is that Shri V. P. Singh is shedding crocodile's tear for the poor people of India. Has he left his palace? Let him come out and exhibit through his character and programmes that he is really working for the poor people. Who is obstructing the upliftment of the downtroden in the society? Every honourable memember of this august House wants that there should be reservation in Government jobs for backward classes. Nobody is apposing it, Sir. I am just concluding. But the manner in which the Report is being implemented is faulty.

Mr. Vice-Chair Sir, on the one hand that Government in visiles the agit. ating students for discu si on to .solv the problem on the

other the Government wants to implement for recommendations! of the Mandal Commission It creates confusion in the mind of the students. Nothing will be achieved by maintaining a double standard like this. What I feel is that the Government is not very sincere about inviting the students for discussion and finding a way out. All the supporting parties of National Front Government have alleged that Shri V. P. Singh is trying to implement the Mandal Commission Report in a haphazard and a hasty manner. The Report should have been discussed thoroughly in the country. This fact has been said by all political parties. I fail to understand the real motive Of the Government behind this hasty decision to implement the Mandal Commission Report. A national debate should have taken place to bring a consensus on this issue which would have satisfied the backward classes. But the Gofailed to do this. ternment has Instead the Government has encouraged a caste war between different castes in our country. That is why there is tension and turmoil everywhere in the country. Today I want to appeal to all political parties to do something to bring an end to this caste war, the country has faced. Today students are immolating themselves. It is a very very serious problem. We all should go above party politics and find out ways to solve this serious problem. Mr. Vice-Chairman Sir, today the Supreme Court has stayed the implementation of the Mandal Commission Report. This stay order will give an opportunity to us for making a thorough discussion over the issue through a national debate. All political parties should discuss it and a way should be found. A new list may be prepared by including all the backward castes. A fresh appeal may be made before the Supreme Court.

Thank you.

THE VICE-CHAIRMAN (SHR-BHASKAR ANNAJI MASODI KAR): Kumari Chandrika Kenia. Before you begin, let me take the sense of the House. We are working upto 6 o'clock isn't it, ? There are several names with me and unless the names are withdrawn, it will not be possible to finish the debate.

SHRI H. HANUMANTHAP-PA: He will continue on the next working day, now that the constitutional amendment is not coming.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): What is the sense of the House? Mr. Minister, we can continue tomorrow? By tomorrow I mean the next working day.

SHRI RAM VILAS PASWAN; We have no objection.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): All right, we will continue this debate.

कुमारी चन्द्रिका प्रेमजी केनिया (महाराष्ट्र): महोदय, पंजाब की परि-स्थिति पर तकाजा लाने के लिये बलाये गये इस खास अधिवेशन में इसके बारे में फिर से चर्चा उठने के कारण उसके वज्द, उसकी जरूरत ग्रीर उसकी परि-स्थितियों पर गौर करने का समय फिर ग्रान पडा है। बी०पी० सिह साहब जब प्रधानसंबी बने तब लागों के सामने प्रकाश की किरण लेकर वे श्राये थे, लेकिन आज लगता है कि देश की गहरी समस्यात्रीं के बादलों में वे खोये जा रहे हैं। भारत के नीजवान जब श्रात्महाह, ग्रात्मविलोपन, ग्रात्म-पूर्वानी ग्रीर ग्रात्म-समर्पण के कदम उठा रहे हैं तो जरूर ही हमें समझ लेना चाहिये कि उसको गहरी मजबूरी है, कोई असह य बात है जो वह सहन नहीं कर पा रहे हैं। जब वह इतने कठिन कदम उठा रहा है, भ्रात्मविलोपन का, भ्रात्मदाह का, तो ऐसी

[कुमारी चन्द्रिका प्रेमजी केनिया]

कौन सी बात है जो बात इन नीजवानीं को असहय रूप से सहन करनी पड़ रही है, यह मैं सदन के सामने रखना चाहती हं। जनता दल की सरकार श्रवाम से जुड़ी हुई है, लीगों से जुड़ी हुई है, जनता के प्रति उसकी जिम्मेदारी है, इस बात का ग्रहसास हमारे नोजवानों को ग्रम तक था। लेकिन ग्राम जब अरक्षण की भाषा का इस्तेमाल किया जाता है तो नीजवान चीक पड़ते हैं क्योंकि उसको लगता है कि सरकार ब्रात्मबंचना कर रही है, उसको घोखा दे रही है, उनके विस्त्रास को नूल रूप से हिना रही है। नोनवानों की चिता उनके भविष्य की चित्रा रहती है, रोजगार की चिता रहती है, घर में दिया जलाने की चिता रहती है ग्रीर सरकार जब उनके भविष्य की तरफ चिता नहीं करती या नजरदांज करता है तब वे बड़े परेशान हो जाते हैं। बकारी है, मंहगाई है, चीजों में दामों में वृद्धि हो रहा है ग्रीर वह जिंदगी की कठिनाइयों को अपने कंधों पर बोझ बनाकर उठाना चाहता है ग्रीर ऐसे में जब उसे सरकार बेरहम नजर ब्राती है तब वह एक्स्ट्रीम कदम उठाता हे हाराकारी करता है, श्रात्मदाह करता है। कीन जवाबदार है, कीन जिम्मेदार है इनके भ्रात्मविलापन के लिये, यह प्रथम मैं यहां पर उठाना चाहंगी? छोटे छ।टे बच्चे 14 साल का बच्चा ग्रात्म-विलोपन कर देयाँ 14 साल की लड़की अत्मिविलोपन कर दे तो हमें यह बात महसूस होती चाहिये। ये अपने बच्चे हैं, ये अपने नी नवान हैं चाहे वे गुमराह हों ग्रीर चाहे वे सही रास्ते पर हों, सारे नी नवान ग्राने हैं। जब हम इस बात को महसूस करेंगे तभी गही श्रद्धांजलि हम उनको दे सकोंगे, इस गहरी समस्या का रास्ता निकाल सर्होंगे तभी हम सही मायनों में प्राथिश्वत कर सकेंगे। उप-सभाव्यक्ष महोदय, देश का वातावरण बड़ा तनावपूर्ण वातावरण है, विश्फोटक है। चॉरों ग्रोर देश में श्राग लगी हुई है पौर ग्रामकता फैलो हुई है। कायदे

ग्रीर कानून की व्यवस्था बिगड़ो हुई है। इस तरफ में सरकार का ध्यान ब्राक्षित कराना चाहगी कि सरकार को चाहिये कि वह इन परिस्थितियों पर काब पाये, इनका डटकर मुकाबला करे। बुनियादी बात, जब सरकार की बात करते हैं तो सरकार चलाने की बात श्रांती है। सरकार को चलाना उस सरकार का मतलब रहता है, लेकिन इसका जिक हम कहीं भी अपने मनीफेस्टो में नहीं देते। यह फिक्र भी हम मैनीफस्टो में नहीं करते कि सरकार को लोकाभिमुख होना चाहिये। जनता की तरफ से उनकी श्राणायों यौर श्राकांक्षायों को समझने वाला सरकार होना चाहिये, कायदे और कानुन से चलने वालो सरकार होनी चाहिये, इस बात को जिक्क हम इलेक्शन मनीफोस्टो में नहीं करते हैं। क्यांकि यह वृतियादी वात है ग्रीर सरकार चलाने का मतलब यही होता है जो कायदे श्रीर कानुन को बनाकर रखे। इन बातीं से सरकार मुंह नहीं मोड़ सकती है। खासकर से जब राजकारण को हम गणित करते हैं तब इन बुनियादी वातीं को हम नजरदांत नहीं कर सकते। अपर राज कारण के गणित छोर लोगों की जिम्मेदारियां निभाने के बाच में चनाव करना हो, यह दो परिस्थितियां ग्रगर सरकार के सामने काती हैं एक तरफ राज कारण का क्या फायदा है और लाम है, चुनाव के होने पर उनका क्या फायदा होना है, वह देखना है और दूसरी तरफ हमें देखना है कि लोगों के प्रति क्या जिम्मवारी है—इन दोनों बातों में ग्रगर चुना करना है, तो अवस्य हैं, लोगों के प्रति जिम्मवारी, लागों के प्रति उत्तरदायित्व निभाना., यह सरकार का प्रथम कत्य जिन्मेवारी हो जाएगी।

श्रापके माध्यम से मै सरकार से यह निवेदन करना चाहुंगी इन मासम बच्चों की श्रीर से, निर्दोध व चों की श्रीर से जिहोंने श्रपनी जान गवाई श्रपनी जान की कुबानी दे दी, कि इस

कठिन परिस्थिति का ग्राप सही सी रास्ता निकालें। तभी जाकर हम कह सकते हैं कि बहुत ही ऐतिहासिक कदम श्रापने उठाया श्रीर स्वर्ण ग्रक्षरों से इस बात को तारीख में लिखा जाएका कि एक राजनायक हमारे साथ में रहा, जो जनभावनाक्रो को इधिक सम कर, छोटीबंकेटी मंदरूनी कलह से ऊपर ६ठें श्रीर उससे दूर हए।

प्राप सख्तो सैकाम लेना चाहते हैं, यह बात भ्रापने टो ब्बी कमें जाहिर की और प्रेस में भी ग्रापने बताया कि हम सख्ती ् इन ऍटि-सोशल एलीमेंट्स का मुकाबला करना चाहते हैं। सख्ती से भी बड़ी बात है प्रक्ति का रास्ता ग्रपनाना। सख्ती ग्रीर शक्ति में बहत ही फर्क रहता है। हम ती चाहेंगे कि सरकार सख्ती के साथ जिल बात को हमारा हिंदू धर्म भी मानता है कि गानित ही बड़ी बात है, उसकी साधना श्रीर उपासना करे, इस शक्ति का इस्तेमाल करे।

अब पंजाब और कश्मीर के मस्त्री की हल करने की बात ग्राती है। जब टैरोरिस्टस का मैकावला करने की बात श्राती है, पाकिस्तान को मुहतोड़ जवाब देने की बात श्राती है, तब द्याप अवस्थ ही शक्ति का इस्तेमाल करें, लेकिन मासूम' निराधार और गुमराह नोजवानों को तो ममता और रहम से ग्राप उनकी तरफ देखें और भ्रगर वह गलत रास्ते पर भी जा रहे हैं, गुमराह भी हो रहे तो उनको सहो रास्ते पर लाने की जिन्मेबारा भी शाप निभायें।

सरकार का इस बात की और मै श्रवस्य ध्यान खींचना चाहुंग। कि ग्रव तक जो बातें या चचा ग्रीर बहस नी-जवानों ग्रीर विद्यार्थियों के साथ में हुई, उसमें कोई ठोस बात या कोई ठोस नतीता निकला हुआ नहीं है, कोई ठीस स्वरूप ग्राया हुग्रा नहीं है ग्रीर ऐसा लगता है कि सरकार को इन नोजवानों की कोई फिक हो नहीं है और कुछ

तो जो सरकार में बैठे हुए हैं, मंतीं बने हए हैं, आग भड़काने का काम कर रहे हैं श्रीर राज कारण का गणित कौनसी सोमा तक जा सकता है, इसका साक्षातकार भी ऐसे माली हम सब को करा है हैं।

तो हपें चाहिए, सरकार को चाहिए कि इन नाटकीय लाभ उठाने वालों को, जो नोजवानों की जानों से खेलते हैं ग्रीर खेलने पर तुले हुए हैं, उन पर रोक लगायें।

मंडल कमीशन को अमल में लाने के प्रस्ताव में कौनसी बड़ी बात सरकार ने कर दी। बहुत जल्दी-जल्दी से यहां 7 अगस्त को मंडल आयोग के अमल के बारे में एक प्रस्ताव श्राया था। तो इसमें मालूम पड़ता है कि बहुत सारी बातें मंडल आयोग ने इस साल पहले क्ताई थीं। जाब रिजर्वेशन की तो एक मामूली सी बात है। बहुत सारे और कदम उठाने की बात मंडल कमीशन ने की थी। आपने 27 प्रतिशत सरकारी नौकरी में ब्रारक्षण कर दिया ब्रौर कहते हैं कि आप ने मंडल कमीशन का ग्रसम कर दिया है। कितनी नौकरियां ग्राप ब्रारक्षित करेंगे? वाकई में, हकीकत में क्लास वन ग्रीर टूमें तीन सी से भी ज्यादा नौकरियां, ग्राज ग्राप जो यह 27 परसेंट रिजर्वेशन की बात करते हैं. तो तीन सौ से भी ज्यादा नौकरियां आप उनको उपलब्ध नहीं करा सकते हैं और इतनी मामली बात के लिए इतनी बांधी श्रीर तुफ़ान पुरे देश में खड़े हो गये हैं, यह बहुत ही झजीबो-गरीब बात लगती है। यह श्रात्म-वंचना नहीं है, तो क्या है?

यह लोगों की आंख में घल डालने की बात होती है जब हम सामाजिक अन्याय की वात करते हैं। सामाजिक न्याय के लिए ...(व्यवधान) अटल बिहारी वाजपेयी जी ने कहा . . . (व्यवधान) सामाजिक संत्रित रूप से लोगों का सरकार पर विश्वास, इन सब बातों की कुर्बानी;

[क्मारी चिन्द्रका प्रेमणी केनिया] हम नहीं दे सकते हैं, जब हम सामाजिक न्याय की बात करते हैं।

जब सदन में मंडल कमीशन का प्रस्ताव श्राया था, तब हमने इस प्रस्ताव का समर्थन किया था, स्गागत किया था ग्रीर उसके लिए साथ-साथ में हमने ग्रपने विचार रखें थे, ग्रपने सुधार रखे थें, अपने परिवर्तन रखे थे, माडिफिकेशंस भी हमने दिये हुए थे। मगर सरकार का जो रवैया था, उन्होंने कहा कि यह तो फ़ेट एकम्पली है, इसमें कोई डाइल्य्शन या विदश्यल भी नहीं हो सकता है-यह भाषा, यह खेया ग्रीर यह रख जो सरकार ने अपनाथा है, मुझे लगता है कि इसमें विलोपन की बात उससे उभरी हुई है, उससे ही निकली हुई है।

मंडल ग्रायोग का ग्रमल करने का समक, उसका तरीका, सरकार का खैया किसी से विचार-विमर्श न करने भावना, एक अजीबो-गरीव किस्सा लगता है।

अभी भी समय है कि सरकार अपने रवैये में सुधार लाये, फ़िर दिचार करे, सोचे, लोगों को मिले, दूसरे पक्षों से बातचीत करे, विद्यार्थियों ग्रीर नोजवानों की भावनाओं को समझें ग्रौर फ़िर कुछ नतीचे पर पहुंचे। शिव सेनाने मंडल कमीशन के बारे से अपने विचार स्पष्ट किए हुए है । उन्होंने कहा है, अर्थात् शिव सेना ने कहा है कि इकोनोिं नक क्राइटीरिया लगाना चाहिए। कास्ट वेसिस पर मंडल कमीशन पर श्रमल क ना यदि गलत रास्ता हम अपनायेंगे, क्योंकि हम तो चाहते हैं कि कास्ट को हम खत्म करें। यह रेग्रेसिव स्टैप यहेगा। क्लासलैस सोबायटी की बात करते हैं, बाधनिक जमाने में जाने की बात करते हैं तो इकोनोमिक काइटेरिया हम अवश्य लाएं। हम चाहते हैं कि यह एक रिजिड स्टैंड जो सरकार ने अपनाया है वह रिजिड स्टैंड ग्राप छोंडें ग्रीर सुप्रीम कोर्ट का

जो विडक्ट है, मैंने सही समझा कि दोपहर को ही सुप्रीम कोर्ट ने एक बहुत ग्रच्छा सा निर्णय दिया है कि मंडल कमीशन को स्टे दे दिया है। हम मंडल कमीशन के खिलाफ़ नहीं हैं लेकिन जो तरीका ग्रपनाया गया है श्रीर जिस तरह से, जिस समय में मंडल कमीशन को लाया गया है हम उसके खिलाफ़ में हैं। यह जो स्टेलाा गया है उस विडिक्ट को संस्कार स्वीकार करे ग्रौर श्रागे क्या कर्दम उठाना है उसके बारे में सोचे।

आपने मुझे वक्त दिया इसके लिए मैं धन्यवाद देती हूं।

उपलभाध्यक्ष (श्री भास्कर ग्रन्ताजी मासोदकर): पचौरी जी आपका 4 तारीख को रख देते हैं?1

SHRI SURESH PACHOURI (Madhya Pradesh): What would be my serial number on 4th?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): It will be there because there are so many Members from your party.

श्री सुरेश पचौरीं : सीरियल नंबर्स सर, नहीं तो फ़िर लास्ट में श्राप करेंगे।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): It will be there. Mrs. Alva.

SHRIMATI MARGARET AL-VA: I will finish in ten minutes.

डा॰ भ्रह्मद खान (राजस्थान): इनके साथ मेरा भी 4 तारीख को . . . (व्यवधान)

उपसभाध्यक्ष (श्री भास्कर ग्रन्नाजी मासोदकर) : नहीं-नहीं । ... (व्यवधान)

श्री राम ग्रवधेश सिंह (बिहार) : मान्यवर, मुझे एक मिनट बोलने दिया जाए।

श्री राम श्रवधेश सिंह: मैं मंडल कमीशन के बारे में थोड़ी सी जानकारी देना चाहता हूं। .. (व्यवधान) इपया दो मिनट, मैं आपसे प्रार्थना करता हूं। मान्यवर, मैं यह कहना चाहता हं कि इस सरकार की ग्रोर से जो एटारनी जनरल ने सुप्रीम कोर्ट में केस रिप्रेजेंट किया, वह उस एटारनी जनरल ने बिल्कुल ही केस रिप्रेजेंट नहीं किया।

उपसमाध्यक्ष (श्री भास्कर ग्रज्ञाजी मासोबकर): वह गवर्नमेंट का है।... (व्यवधान)

श्री सुरेश पचौरी: इसका मतलब क्या है? इस का मतलब यह है कि सरकार ने इसे कराया है। उस के पीछे सरकार की मंशा क्या है, यह ब्राप सरकार से पुछिए। ...(ब्यवधान)

श्री रामग्रवधेश सिंह: इस केस में मैं सप्रीम कोर्ट में एपीयर हवा था और मैंने बहस की...(व्यवधान) एक मिनट सुनिए।

उपसभाव्यक्ष (औ भास्कर स्रन्नाजी मासोदकर): आपने बोल दिया। ... (क्यबधान)

SHRIMATI CHANDRIKA PR-EMJI KENIA: The matter is till sub-judice. The matter cannot be discussed.

SHRI DIPEN GHOSH: We cannot discuss the role of the Attorney-General.

SHRI SUBRAMANIAN SWA-MY: On the role of the Attorney-General what objection has he got?

SHRI RAM AWADESH SI-NGH: He did not represent the

Discussion case. I am talking about the Attorney-General. (Interruptions)

SHRI SUBRAMANIAN SWA-MY: He is saying that the case was poorly represented. (Interruptions).

SHRI RAM AWADESH SI-NGH: I am talking on the argument of the Attorney-General. The Attorney-General said, "I am neither for refusal nor for acceptance of the stay petition."

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Let us not discuss the case.

SHRI RAM AWADESH SINGH: He said like that. He has no right to say like that. The Government should sack him. He should be removed immediately.

SHRIMATI MARGARET AL-VA: V.P. should be sacked from the Government.

SHRI RAM AWADESH SI-NGH: If the Government does not do this, it will mean that he has acted under instructions from the Government,

SHRIMATI MARGARET AL-VA: He has.

SHRI RAM AWADESH SI-NGH: So, this Attorney-General should be immediately sacked and the panel of lawyers should be changed immediately because they cannot represent the case of backward classes. Ninety per cent of lawyers are against the reservation.

DR. ABRAR AHMED KHAN:

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Nothing will go on record. (Interruptions).

*Not recorded.

SHRI SATYA PRAKASH MA-LAVIYA: It is unparliamentary.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Shri Ram Awadesh Singh, please take your seat.

SHRI RAM AWADESH SI-NIGH: He did not argue the case at all.

उपसभाष्यक्ष (श्री भाःकर ग्रन्नाजी मासोदकर): श्रव श्राप वैठ जाइये। श्राप वैठ जाइये।

श्री सुरेंद्र सिंह अहलुवालिया : यह शेड्यूल्ड कास्ट कम्युनिटी की डिमांड है। बताया जाए कि 4 तारीख की छटटी होगी या नहीं होगी?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): All Members should please take their seat. {Interruptions}. Nothing is going on record. Please sit down.

SHRI SUBRAMANIAN SWA-MY: I am on a point of order. Tomorrow is a holiday. Oct. 3 is a holiday because of the birthday or Prophet Mohammed. It was announced on the ramparts of the Red Fort. Now, there is a widespread feeling among a very large section of the population that Rishi Valmiki's birthday should also be a holiday. It falls on the 4th. Therefore, it is our demand that it should be a holiday. We want to know whether they are seriously going to meet on 4th or not. We would like the Government to make a statement whether they have got any regard for Valimiki or not and whether they will have a holiday in his name.

LEADER OF THE HOUSE SHRI M. S. GURUPADASWA-

MY): There will be no holiday on the 4th.

SHRI SUBRAMANIAN SWA-MY: Now, they are exposed as anti-Scheduled Castes. *[Interruptions]* The former Deputy Prime Minister, Mr. Devi Lai, was humuliated today at the Raj Ghat. He was not allowed to lay a wreath there, because they said tomorrow VIPs like the Prime Minister are coming and they don't want this to be pulluted. After much of fighting, Mr. Devi Lai was allowed to lay a wreath. This is an insult. This is not the way to treat the former Deputy Prime Minister.

SHRI MOHAMMAD AFZAL *{alias* MEEM AFZAL):I am sorry the Member has tried to riducule the holiday for Prophet Mohammed's birthday.

SHRI SUBRAMANIAN SWA-MY: No. I myself attended a meeting in Madras on Prophet Mohammed's birthday. There is no ridiculing. But you have devalued Rishi Valmiki, who was the author of the *Ramayana*, an epic of India and you are refusing to have a holiday on his birthday.

श्री मोहम्मद ग्रफजल उर्फ मीम प्रफणल क्या वे यह कहना चाहते हैं कि कांग्रेस मोहम्मद पैगंबर का रिगार्ड नहीं करती ..(व्यवधान)...ग्राप यह कहना चाहते हैं कि अगर बाल्मिकी साहब के लिए छुट्टी नहीं कर रहे हैं हम तो उनकी बेइच्जती कर रहे हैं। तो क्या आप यह कहना चाहते हैं कि 45 साल तक कांग्रेस जाले प्रोफ़ेट मोहम्मद की बेइज्जती करते रहे?

श्री सुन्नामण्यम स्वामी : मैं कभी कांग्रेस में नहीं था .!.(व्यवधान)... श्राप उनसे यह सवाल पुछिए। ये वी. पी. सिंह, श्रुष्ण नेहरू कांग्रेस में थे, उनसे पुछिए यह।

SHRIMATI MARGARET AL-VA: I am with drawing my name, Sir.

153

SHRI DIPEN GHOSH: Our Party wants that Mandal Commission's recommendations are implemented. But, at the same time. we want the settlement of the controversy which is raging in the country over the question of execution of these recommendations. My colleague, Mr, Balanandan, has already spoken. While speaking, he had stated the suggestions given by our party to the Government about what is to be done at the moment. When we say that economic criterion has to be taken into consideration while implementing the Mandal Commission recommendations, we want to make it clear that we don't want reducing of 27 per cent reservation which the Government has proposed for the socially~and educationally backward classes. But what we want is that among the socially and educationally backward classes, there may be sections who have for historical reasons become a little affluent for whom there should not be so much reservation. But, at the same time, there are other sections among the socially and educationally backward classes who are the poorest of the poor and they should be given a little better and larger share of the 27 per cent. So this point I want to make clear. But we want settlement of the controversies that are raging over the executions of these recommendations. Today, we heard that the Supreme Court had given a stay. Of course, the Government has to abide by the stay order given by the Supreme Court. But the settlement of the issues that have emerged, controversies which have emerged out of the implementation of these recommendations should not be allowed to be settled by a court.

SHRI K.G. MAHESHWARAP-PA (Karnataka): The matter itself is

posted on the 23rd October. The Supreme Court has not given a blanket stay. The Supreme Court has not stayed the identification of the backward classes/communities in all the States during this period.

SHRI DIPEN GHOSH: What I want to say is that whether there is a blanket stay or not a blanket stay by the Supreme Court, the necessity of settlement of the controversies that have emerged out of this agitation is all the more important because settlement has to be made not in a court of law but through discussion and negotiations with the groups and all the sections of the people who are agitating like student community and other political forces behind them. There should be a national dialogue on it. So I want to say is that the what the student community must be taken into confidence. Whatever misgivings—I think there must be some misgivings—whatever conception that has percolated down —those misgivings and misconcepremoved from be tions have to the minds of the students. To remove those misgivings and misconceptions, there should be a negotiation, there should be a discussion. Mr. Salve was telling that when the Government says that they are prepared for negotiations but they are not going to change the decision, then, how the other sections will come to negotiations. Similarly, the other way round there is a prob-lem. If the Government says that we are not going to implement those things, come to negotiation, then, the other sections may say that there is no necessity of negotiations. So I think there should not be such a precondition from either side that the Government must stop implementation or implement and then alone the negotiations should take place.

Thirdly, Mr. Vice-Chairman, the other side, the Opposition Members [Shri Dipan Ghosh]

155

have discussed the matter, have made certain observations.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): Mr. Ghosh, how much time you are likely to take? There are some announcements to be made.

SHRI DIPEN **GHOSH:** Only five minutes, Sir. Mr. Ram Naresh Yadavji was telling that in 1951 there has been an amendment in the Constitution and in that amendment, that is in article 15(4), it has been stated "Nothing in this article or in clause(2) of article 29 shall prevent the State from making any special provision for the advancement of any socially and educationally backward classes of citizens or for the Scheduled Castes and the Scheduled Tribes." Why this amendment was brought in 1951? When this amendment was brought, Pandit Jawaharlal Nehru was the Prime Minister and Congress party was ruling the country. Again, when article 16(4) was enshrined in the Constitution, what was the idea behind it before the Constitution-makers? Was it to make it an ornamental provisin? It is not an ornamental provision. When this provision was enshrined in the Constitution, was incorporated in the Constitution, the idea of the Constitution-makers was to implement it, not to make this provision an ornamental one. Today, tomorrow or day after, these provisions have to be implemented and while implementing these provisions, some controversy may arise, some opposition may come. Article 16(4) says, "Nothing in this article shall prevent the State from making any provision for the reservation of appointments or posts in favour of any backward class of citizens which, in the opinion of the State, is not adequately represented in the services under the State." Is there anobody on this side or that side to proclaim that they are adequately

represented in the Central Services? It is not adequately represented. There are so many Ministers who are there. They presided over the departments including Mr. Chavan. He is not here. He was the Minister of Home Affairs who was to look after this particular aspect. I had been in the Central Services and I know that. At least, everybody should agree that article 16(4) is yet to be materialised. Until and unless these backward classes are not adequately represented, something has to be done and what is the idea behind incorporation of these two provisions? There are provisions for equality of opportunity in jobs, equality of opportunity in other spheres. But still there are provisions like article 15(4) or 16(4). Is it contradictory to each other? No. The question is, until that equality of opportunity is achieved, some protective discrimination is essential. It is called protective discrimination till the equality is achieved as enshrined in the Constitution. So the Constitution-makers while declaring the equality to be achieved, had made these two provisions.

Mr. Chavan said, "courage, brave" etc.

Some day, somebody has to be courageous. Otherwise, no social reform can be effected. Yesterday, I was seeing on TV the Vice- President of our country, the Chairman of this House, who was inaugurating

6 P.M.

mohan Roy. Had Raja kammohan Roy not fought a street battle to prevent Sati Dhaha would he have been successful? Had Ishwar Chandra Vidyasagar not fought a street battle, would he have been able to introduce women's education? Would he have been able to introduce widow marriage? Ouite otten in the course of history there have been big battles. When a good thing was sought to be done, there was opposition. Even in the current history what happened when

the birth anniversary of Raja Ram-

on that day.

157

Hindu Code Bill was sought to be passed by this House? Have you forgotten it? What happened when bank nationalisation was done? What happened when Privy Purses were abolished? Have you forgotten those days when the newspapers used to scream? So that has to be understood. Somewhere somebody has to be courageous: otherwise, these tensions will remain

THE VICE-CHAIRMAN (SHRI **BHASKAR ANNAJI** MASOD-KAR): Would you like to conclude now or continue next time? We are continuing the debate on 4th. Would you like to continue or would you like to conclude?

other Business SHRI DIPEN GHOSH: All right. If you are going to continue the debate on 4th, I will continue

Govt. Legislative and

ALLOCATION OF TIME FOR GOVERNMENT LEGISLATIVE AND OTHER BUSINE SS

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Before we rise for the day, I have to inform the Members that the Business Advisory Committee at its meeting held today, 1st October, 1990, allotted time for Government Legislative and other Business as follows:—

		Business	Time Allotted
1.		ion and passing of the Constitution (75th Amendment) as passed by the Lok Sabha	5 ho urs
2.	Resolution of Punjab	regarding contmuarce of President's Rule 'n the State	1 hour
3.	Considerate Bill, 1990,	on and passing of the Cantonments (Amendment) as passed by the Lok Sabha	2 hours

With this announcement..

JAGESH **DESAI** SHRI (Maharasthra): I would like to make it very clear that this Session is convened for the purpose of Punjab and that is why other business should not be allowed. After all, we have our own engagements.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): We are on the other business.

SHRI JAGESH DESAI: Sir, I just want to put it on record.

THE VICE-CHAIRMAN (SHRI **BHASKAR ANNAJI** MASOD-KAR): This is a decision of the Business Advisory Committee.

The House stands adjourned to meet at 11.00 A.M. on Thursday, the 4th October, 1990.

The House then adjourned at three minutes past six of the clock till eleven of the clock on Thursday, the 4th October. 1990.